

2 P.M.

The House reassembled after lunch at two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

**DEMAND FOR STATEMENT RE.  
REINSTATEMENT OF RAILWAY  
WORKERS**

SHRI BHUPESH GUPTA (West Bengal): Sir, I wish to bring to your notice of what has happened in the other House...

MR. DEPUTY CHAIRMAN: We are not concerned with the other House.

SHRI BHUPESH GUPTA: This is to put the record straight. As you know, Sir, they referred to the President's statement with regard to the railway strike and the reinstatement of the workers. The matter was raised in the other House...

MR. DEPUTY CHAIRMAN: You cannot get up like that.

SHRI BHUPESH GUPTA: I have to get up like this—one way of getting up is to get up. All that I would request you, Sir, is to ask the Railway Minister to follow the same thing. If the Minister has given an assurance in the other House that he would make a statement as to what they have done in fulfilling the promise of no-victimization, we should have the same assurance. And the statement should be made simultaneously in both the Houses. We are worked up very much...

*(Interruptions)*

MR. DEPUTY CHAIRMAN: Prof. Rasheeduddin Khan—not here; Shri Krishna Kripalani—not here...

*(Interruptions)*

SHRI BHUPESH GUPTA: Mr. Om Mehta can find out...

MR. DEPUTY CHAIRMAN: Shri Dhabe—not here; Shri Harsh Deo Malaviya—not here...

SHRI BHUPESH GUPTA: The Speaker directed that the statement should be made by the Minister...

MR. DEPUTY CHAIRMAN: Now the Minister will reply...

SHRI BHUPESH GUPTA: Mr. Om Mehta, why don't you get up and say?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I will find out as to what the decision was. I will try to find out.

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**THE UNIVERSITY OF HYDERABAD  
BILL, 1974—Contd.**

PROF. S. NURUL HASAN: Mr. Deputy Chairman, Sir, I am grateful to the hon. Members for the valuable contributions they have made on this important and significant Bill that is before the House. Sir, I will briefly refer to the main points that have been mentioned by the hon. Members.

Sir, first of all, a point has been mentioned from both the sides of the House that this University does not incorporate any new idea. Sir, I would beg to make this submission that so far as the new idea is concerned, we have already provided for a Planning Board, which will be advising the University in respect of the functioning of the University. I can assure this hon. House that on this Planning Board we will keep persons of great intellectual and academic eminence who are familiar with the latest thinking as well as with the needs and requirements of the country and it is really for

them to work out the different features of the University.

Sir, I have already mentioned a few points earlier. One of the important points has been that this University will be working in close collaboration with many of the research institutes which are already in Hyderabad. I made a reference to the Central Institute of English and Foreign Languages, the Regional Research Laboratory at Hyderabad, the National Geo-physical Research Laboratory, the Nutrition Institute, and so on. I hope that in collaboration with these institutions it will be possible for this University to take up problem-oriented courses particularly of an interdisciplinary nature which will have a direct relevance to the growth and expansion of society.

Sir, I would not like to go into some of the political issues which have been raised except for saying that many of the political motives that have been attributed to my Party have no basis and, in fact, are not justified. But, I do not wish to take the time of the House and deviate from the main issue, namely, the provisions of the Bill.

Sir, the next point that has been raised is the question of students' participation. The Bill has specifically visualised the involvement of and participation by students for which statutes have to be framed. Here, I would particularly like to refer to clauses 24(j) and 24(k) of the Bill. If the hon. Members would kindly have a look at it, clause 24(j) says that the Statutes may provide for the establishment and recognition of Students' Union or associations of teachers, academic staff or other employees; that is to say, it is clearly visualised that there would be a Students' Union in the University and that the students will be participants in the affairs of the University.

SHRI MOHAMMAD YUNUS SALEEM : On a point of order, Sir. Giving power to a body to recognise or de-recognise students' union does not mean that students' participation has been visualised.

MR. DEPUTY CHAIRMAN : It is not a point of order.

SHRI MOHAMMAD YUNUS SALEEM : Sir, in the Aligarh Muslim University the Students' Council has been provided. In the same manner something must be done here also.

MR. DEPUTY CHAIRMAN : It is not a point of order.

PROF. S. NURUL HASAN : I have said that it is visualised. I would again refer to proviso to clause 25(5). Sir, that proviso says :

Provided that the Visitor may, on the expiry of the said period of three years make, within one year from the date of such expiry, such detailed Statutes, as he may consider necessary and such detailed Statutes shall be laid before both Houses of Parliament.

Sir, I would like to make it clear on behalf of the Government that Government have every intention that the detailed statutes which are made by the Visitor are discussed, taken into consideration, by each House of Parliament. So that the Parliament will have enough opportunity to look into the detailed structure which as a result of the experience of the initial phases they are going to frame. Sir, at the moment, our difficulty is that for a variety of reasons we cannot fully visualise what the schools are going to be and how the University

[Prof. S. Nurul Hasan]

is going to function because we are hoping that the Planning Board will take into consideration two or three important factors. The first is the aspirations of the people of Andhra Pradesh and here I would like to make a special submission for consideration of my hon. friends from Andhra Pradesh that Government recognises the fact and I have already stated it that it is in pursuance of the 6-point formula, that the university is being corporated. Government are deeply conscious of the fact that the educational facilities and resources in the State of Andhra Pradesh have to be augmented and Government have every intention. . .

**SHRI BHUPESH GUPTA** (West Bengal) : Do we understand that while setting up the University you will work out the details in consultation with the Government of Andhra Pradesh and all others concerned so that the people of the state have the fullest assurance that the faithful implementation of the 6-point formula will be taken care of by the Centre and the State ?

**PROF. S. NURUL HASAN** : Sir, I have no hesitation in saying that Government wish to implement the 6-point formula in letter and in spirit. I am not going to quibble over any words. I want to give this assurance with due sense of responsibility on behalf of the Government that Government stands by the six-point formula and that this Planning Board will certainly take into consideration the aspirations of the people of Andhra Pradesh. Secondly, this Planning Board must also take into account the most advanced educational thinking so that what is added to the sum total of educational facilities in the State of Andhra Pradesh is qualitatively more advantageous to the State and to the

country. Thirdly, Sir, the problem-oriented researches have also to be taken into account and these problems-oriented researches are tending to become more and more inter-disciplinary and it is all these factors that they have to take into account fully. After having taken into account all these factors, we can then come and work out the details. But whatever the worked-out details are they will be placed before both the Houses of Parliament to examine, to criticise, to improve, to correct and do whatever Parliament in its wisdom may choose to do. Therefore, Sir, I would like to allay any apprehensions on this account. I hope that I have given a strong enough assurance for my hon. friends with whose sentiments I am in full sympathy.

Sir, regarding the other point raised by my hon. friend, Shri Bhupesh Gupta, I have already got in touch with the Chief Minister of Andhra Pradesh and had consultations with him regarding the constitution of the various bodies. After all, Sir, in the initial stages these bodies will be constituted by the Visitor and I have the constitutional responsibility to this House to give advice to the Visitor. Therefore, we are holding consultations. . .

**SHRI BHUPESH GUPTA** : Whatever the hon. Minister has said and whatever assurance he has given, it is all right as far as it went. He had consultations with the Chief Minister, that is also all right because he has to deal with the Chief Minister but there are many Members in both the Houses from Andhra Pradesh. I do hope the hon. Minister will at least satisfy those Members from Andhra Pradesh even though he may not consult us. Therefore, I think the Members from the two Houses should also be concurrently

taken into confidence in regard to matters relating to the setting up of the University.

PROF. S. NURUL HASAN : Sir, I have the highest regard for all hon. Members of Parliament irrespective of the party to which they belong, irrespective of the House to which they belong, though I must confess that a certain personal association with this House for a longer period gives me the opportunity of knowing more hon. Members personally here than in the other House. But I give the highest consideration to any suggestion, any criticism and any advice that is given by any hon. Member of either of the two Houses.

Sir, a question has been raised about the medium of instruction. A great deal can be said, Sir, for all the suggestions that have been offered. A suggestion has been made that it should be English because for the time being English is a link language. Then another suggestion was that it should be Hindi for which under Article 351, it is my privilege to be responsible to this House for working on behalf of the Government of India for its advancement. My friend Shri Mohammad Yunus Saleem spoke about Urdu. The association of Hyderabad city as well as different parts of Hyderabad with Urdu has been of long standing. And finally, last but not the least, perhaps, the most important point is that if the overwhelming majority of the students is going to belong to Andhra Pradesh, their mother tongue is Telugu and, therefore, in this Central University, we cannot ignore the study of Telugu or the needs of the people of Andhra Pradesh. Therefore, Sir, these are matters which are rather complex. Our main policy in regard to the medium of instruction has generally been that we must leave it to the academic community to decide. Sometimes a teacher has to be bilingual; sometimes

he has to be trilingual. In my own humble way, Sir, I have been trilingual explaining the same thing in English, Urdu and Hindi to my pupils because the duty of a teacher is to communicate the knowledge and ideas and arguments to his pupils in a manner in which they would understand best. Therefore, Sir, the Government has not made any prescription regarding the medium of instruction and we have to take into account the language in which the students would understand best what their teachers are saying, best and, therefore, Sir, that factor has to be taken into account.

Sir, a further point has been raised about the financial provisions. My friend Mathew Kurian is not here. It has also been raised by my hon. friend Shri Narasimha Reddy about inadequacy of the funds. Sir, prices are going up and I do feel that the University may need more funds than what we had visualised when calculations had been made. But it depends on what resources can be made available to my Ministry and we will do our best to help the University. The calculations that I have given are the calculations as they were made by an expert group which had made the calculations at that particular point of time.

Sir, my friend Shri Rajnarain had expressed a doubt that students can be expelled by the Vice-Chancellor without charge. I would beg to submit, Sir, for his consideration that this Act like one or two other recent Central Acts, has made one important advance. Firstly, any student against whom action is taken, can always go in appeal to the Executive Council. Secondly, if he is not satisfied with what the Executive Council has done and if his punishment exceeds a minimum period, then he can demand a tribunal which will not cost

[Prof. S. Nurul Hasan]

him anything and which will not be dilatory. Sir, this is a new feature by which we are venturing to ensure that there is no arbitrary disciplinary action against the students. Sir, I would not like to take the time of the House making a reference to what my friend, Shri Rajnarain, has said about Jawaharlal Nehru University except to say that the actual amount which was given to the Jawaharlal Nehru University for its programmes during the Fourth Plan—allocated, not actually spent—was Rs. 6.5 crores.

श्री राजनारायण (उत्तर प्रदेश) : टोटल कितना है ?

PROF. S. NURUL HASAN : The total allocation for the Fourth Plan was Rs. 6.5 crores and for the Fifth Plan the tentative allocation is Rs. 6 crores including buildings. Therefore, Sir, I do not know; there must have been some misunderstanding in regard to that figure of Rs. 36 crores which the hon. Member gave. I do not want to go into details except in one respect and that is about what he has said about Indian culture.

श्री राजनारायण : नोट में बताया है कि एक साल में 6 करोड़ दे रहे हैं और इस तरह पांच साल में 36 करोड़ दे रहे हैं।

PROF. S. NURUL HASAN : I have already promised my hon. friend that he had given me a note to which I will send him a point by point reply. I am not running away from that, I will give him a detailed report. These two points I wanted to refer to here because I thought I might give the House the actual figure because that may have some relevance to what we are asking for the Central University in Hyderabad.

About the point about Indian culture, I understand that from this year they have already admitted students for Hindi and Urdu and they have advertised the posts and I think they will be making appointments soon.

SHRI RAJNARAIN : You think but it is not done.

PROF. S. NURUL HASAN : Then, Sir, my hon. friend Mr. Janardhana Reddy has said about the Jawaharlal Nehru Technical University. Here I want to make one submission that I had made as strong a submission as was capable of to the State Government not to be in a hurry in establishing this University, that it should not merely be an office affiliating existing colleges, that the UGC has recommended that for maintaining standards it should be a University which has a strong teaching and unitary base. This is what the Commission has said : "The Commission agree that while there was urgent need for innovation and experimentation in the field of technical education and medical education it could not recommend the setting up of technical or medical Universities with affiliating functions. If there is compelling academic reason they should be established as the unitary Universities on the pattern of Roorkee, IIT or All India Institute of Medical Sciences. I have forwarded this recommendation to the State Government so that it may consider making such use of this as it may think fit and proper.

SHRI JANARDHANA REDDY : Has the Minister received any reply from the State Government to this ?

PROF. S. NURUL HASAN : Not yet.

Sir, a question has been raised by my hon. friend, Shri Mohammad Yousuf

Saleem, who knows far more about law than I can ever pretend to know. He wanted me to define what is meant by the expression 'weaker sections'. It is a constitutional phrase and he has himself defined it. I tend to agree with his definition, that is to say, socially, economically and educationally weaker sections. I think the definition that he himself has given seems to me to be a correct one. I am not an expert in law; it is a common sense approach and I think after all the main sanctity of the law is that it should appeal to the layman.

**SHRI MOHAMMAD YUNUS SALEEM :** How will you determine ?

**PROF. S. NURUL HASAN :** It is really for those people to determine who are in authority in the University in the light of any pronouncement which the hon. courts may have made from time to time.

Sir, there is one very important issue which has been raised by a number of hon. Members and that relates to the powers of the court. First of all, I would like to go on record and make a factual correction of what my friend, Shri Mohammad Yunus Saleem, has said. He was reading out from the Banaras Hindu University Act which had been amended by this House long ago. In the new Act the Court is an advisory body. The words 'supreme authority' occur only in the case of two Central Universities, viz., the Jawaharlal Nehru University and Delhi University. It is not to be found in Aligarh, Banaras, Visva-Bharati, the North-eastern Hill University nor in this particular University. This transition has been a gradual but continuous one. The Radhakrishnan Commission went

into the problems of university education and a question was raised that when the Senate was there, the main power should be with the Senate. The Radhakrishnan Commission disagreed with it and said that in academic matters the main power should be given to the Academic Council and not to the Senate. After that this House will recall the appointment of what was called the Committee on Model Acts for Universities under the distinguished Chairmanship of Dr. D.S. Kothari. It was appointed in December 1961. I am quoting; "At one time, when there was no Academic Council, it was usual to describe the Court as the Supreme governing body, but in some of the newer Acts this has been advisedly omitted". This is again a report which was submitted in 1964. The Gajendragadkar Committee is the third in the chain. . .

**SHRI MOHAMMAD YUNUS SALEEM :** What I want to know from the hon. Minister is what is the recommendation of the Kothari Committee regarding the constitution of the powers of the Court. Has the Kothari Committee ever said that it should not be the supreme body, but it should only be an advisory body ?

**PROF. S. NURUL HASAN :** I am reading out from this thing. If I remember rightly—I am subject to correction—it has been placed before the House. This is on page 19, what I read out : "...but in some of the newer Acts this has been advisedly omitted." This is what they have said.

**SHRI MOHAMMAD YUNUS SALEEM :** This is an observation.

**PROF. S. NURUL HASAN :** I have said that there is a gradual evolution of the view and it is felt that in academic matters the Academic Council should have supreme powers. Again, there the

[Prof. S. Nurul Hasan]

tendency is that while the overall control in academic matters should vest in the Academic Council, nevertheless we must involve the actual teachers. Therefore, more and more powers should be given to the departments of study or centres of study to decide on basic academic questions, i.e., what is to be taught, who is to teach, how it has to be taught, who is to evaluate and examine, what is going to be the number of posts, what are the special qualifications for the posts, etc. These problems are being decided more and more by the centres of study or the departments of study or by the committee with which they are involved. Therefore, the suspicion that the Education Ministry has any intention of making the universities a section is not justified. But I would accept one point which my hon. friend, Shri Mohammad Yunus Saleem, has said, viz., in some universities the courts do not meet. I will take all necessary steps to ensure that the meeting of the court takes place at least once every year.

I think I have covered, more or less, all the major points that have been raised in connection with this Bill, but I would like to end my speech by repeating one thing. . .

**श्री राजनारायण :** मीडियम आफ इंस्ट्रक्शन क्या होगा ?

**प्रो० एस० नुरुल हसन :** कह चुके, भाई साहब कह चुके बहुत तफसील के साथ अभी कहा था। Sir, I would like to repeat, so that there is no misunderstanding, that Government have decided to set up this University in pursuance of the six-point formula in order to augment the educational facilities available in the State,

and I have every hope that the overwhelming majority of the students in this University will be from Andhra Pradesh.

Sir, with these words, I move that this Bill be taken into consideration.

**MR. DEPUTY CHAIRMAN :** I shall first put Mr. Rajnarain's amendment to vote.

The question is :

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of ten members, namely . . ."

**श्री राजनारायण :** श्रीमान्, हमारा एक प्वाइंट है। जिसका अमेंडमेंट होता है उसको आखिर में बोलने का अधिकार होता है।

**MR. DEPUTY CHAIRMAN :** As far as I remember, you spoke mostly about referring it to the Select Committee. When you spoke, you were only speaking on why it should be referred to the Select Committee. Why should you again speak on that ?

**श्री राजनारायण :** मैं यह कहना चाहता हूँ कि दिन प्रति दिन इंक्रीचमेंट अपान दी राइट्स आफ दि मम्बर होता जा रहा है।

**श्री उपसभापति :** कोई इन्क्रोचमेंट नहीं है।

**श्री राजनारायण :** हम इसको सेलेक्ट कमेटी में क्यों भेजना चाहते हैं यह सुन लीजिए। माननीय मंत्री जी ने इसको सेलेक्ट कमेटी में भेजने के लिए कोई तय किया नहीं। हम यह चाहते थे कि कोई एक विज्वविद्यालय बनाया जाए तो तमाम देश में जो मस्तिष्क हैं, जो उर्वर हैं, उनको ध्यान में रख लिया जाए। माननीय मंत्री जी ने संकुचित दृष्टि से इसको देखा है। मंत्री चाहता था कि वह संकुचित दृष्टि को छोड़

और व्यापक दृष्टि से इसको सेलेक्ट कमेटी में भेजे ।

श्रीमन्, दो तीन पाइंटस मैं आपको कह देना चाहता हूँ ।

MR. DEPUTY CHAIRMAN : You cannot make a speech on this now.

श्री राजनारायण : मैं स्पीच नहीं दे रहा हूँ हमको थोड़ा सा शार्ट स्पीच देने का हक है । हम अपना अमेंडमेंट पेश कर रहे हैं ।

MR. DEPUTY CHAIRMAN : On other amendments you may say, but not on this.

श्री राजनारायण : इस में इतना ही कह दूँ कि माननीय मंत्री जो इस में मान जाये तो उनका भला हो और उस भलाई के लिए मैं चाहता हूँ कि इसको सेलेक्ट कमेटी में भेजा जाए ।

MR. DEPUTY CHAIRMAN : The question is :

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of ten Members, namely—

1. Shri B. S. Shekhawat,
2. Shri Prakash Vir Shastri,
3. Dr. Ramkripal Sinha,
4. Shri M. P. Varma,
5. Shri Rabi Ray,
6. Shri Jagbir Singh,
7. Shri G. Lakshmanan,
8. Shri N. H. Kumbhare,
9. Shri Viswanatha Menon, and
10. Shri Rajnarain,

with instructions to report within a month."

*The motion was negatived.*

MR. DEPUTY CHAIRMAN : I shall now put the motion to vote. The question is :

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY CHAIRMAN : We shall now take up the clause by clause consideration of the Bill.

*Clause 2 was added to the Bill.*

MR. DEPUTY CHAIRMAN : Clause 3. There is one amendment by Dr. Ramkripal Sinha. He is not here.

*Clause 3 was added to the Bill.*

MR. DEPUTY CHAIRMAN : Clause 4. There is one amendment also by Dr. Ramkripal Sinha. He is not here.

*Clause 4 was added to the Bill.*

*Clauses 5 and 6 were added to the Bill.*

*Clause 7—(University open to all classes, castes and creed).*

MR. DEPUTY CHAIRMAN : Clause 7. There are two amendments. One is by Shri R. Narasimha Reddy. He is not here. The other is by Shri N. H. Kumbhare.

SHRI N. H. KUMBHARE (Maharashtra) : Sir, I move :

11. "That at page 4, line 46, after the word 'for' the words 'reservation in teaching and non-teaching posts and' be inserted."



[Shri N. H. Kumbhare]

Mr. Deputy Chairman, Sir, by this amendment I only want to press for the reservation in services both in the teaching and the non-teaching posts. I would refer to the article of the Constitution according to which the claims of the members of the Scheduled Castes and Scheduled Tribes shall be taken into consideration consistently with the maintenance of efficiency of administration in the making of appointments to services and posts in connection with the Union and the States. In fact, the Minister may say that the orders of the Home Ministry concerning reservation in services for the Scheduled Castes and Scheduled Tribes would be made applicable to the University, but the hon'ble Education Minister knows very well how the representation in all educational institutions obtains. I may draw his attention to the fact that the Delhi University has passed a resolution despite the Government directives that there shall be reservation in services. The resolution is that it is not economically sound to provide reservation in services for Scheduled Castes and Scheduled Tribes in teaching posts. Sir, I fail to understand the resolution. In the Delhi University, in the teachers' posts they do not get suitable Scheduled Caste and Scheduled Tribe candidates. Sir, my submission is that in view of the constitutional provision it was obligatory on the part of the Government to provide for reservation in services. My submission is that by not doing it, in fact, by not making a provision the Government has totally flouted the Constitution and, therefore, at least the hon'ble Minister can give us an assurance that in respect of teaching posts at least the Government directives will be fully implemented.

PROF. S. NURUL HASAN : Sir, while I sympathise with the views that have been expressed because they represent the Government policy as visualised by the constitutional provision that the reservation of Scheduled Castes and Scheduled Tribes should be fully observed, the point is that even in the Home Ministry directive that was issued posts which are of a technical or scientific nature have been excluded. Sir, the academic view has been that for teaching posts this reservation may not always be feasible because of the multiplier effect—that is the word used. But so far as non-teaching posts are concerned, I am quite willing to give the assurance to the hon'ble Member and the hon'ble House that we will take every step to see that the reservation for the Scheduled Castes and Scheduled Tribes is fully observed.

*The question was proposed.*

MR. DEPUTY CHAIRMAN : The question is :

11. "That at page 4, line 46, after the word 'for' the words 'reservation in teaching and non-teaching posts and' be inserted."

*The motion was negatived.*

MR. DEPUTY CHAIRMAN : The question is :

"That clause 7 stand part of the Bill".

*The motion was adopted.*

*Clause 7 was added to the Bill.*

*Clause 8 : Visitor*

SHRI RAJNARAIN : Sir, I move :

12. "That at page 5, for the existing Clause 8, the following clause be substituted namely :—

'(a) The last retiring Chief Justice of the Supreme Court of India shall be the Visitor of the University;

(b) In case of his death or resignation or otherwise in the event of the post falling vacant, his preceding retired Chief Justice shall be the Visitor and this arrangement shall go on as may be necessary."

श्री उपसभापति : राजनारायण जो आप इस पर बोलना चाहेंगे ?

श्री राजनारायण : जो हां ।

श्री उपसभापति : देखिए आपके 9 अमेंडमेंट्स हैं इनमें से दो तीन पर, जिनको आप जरूरी समझते हैं उन पर बोल लीजिए ।

श्री राजनारायण : जो मैंने अमेंडमेंट दिए हैं वे सोच समझ कर दिए हैं और मैं उनके महत्व को समझता हूं ।

श्री उपसभापति : आपको अमेंडमेंट क्या है ?

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : शायद इनकी अमेंडमेंट यह है कि वहां का वाइस चांसलर मारुति कार को इस्तेमाल न करे ।

श्री राजनारायण : श्रीमन्, सबसे पहले मैं बहुत ही आवश्यक और सामयिक संशोधन पर इस समय अपने विचार व्यक्त करना चाहता हूं । मेरा संशोधन यह है कि पृष्ठ 5 पर विद्यमान खण्ड 8 के स्थान पर निम्नलिखित खण्ड प्रतिस्थापित किया जाय । इस खण्ड में कहा गया है कि भारत का राष्ट्रपति विश्वविद्यालय का कुलाध्यक्ष होगा । लेकिन मेरा संशोधन यह है कि :

"भारत के उच्चतम न्यायालय का अखिरी अवकाश प्राप्त मुख्य न्यायाधीश विश्वविद्यालय का कुलाध्यक्ष होगा ।"

यानी इस समय जो सर्वोच्च न्यायालय का मुख्य न्यायाधीश है, चीफ जस्टिस है, उसके पहले जो चीफ जस्टिस था, यदि वह न रहे तो उसके पहले वाला और यदि वह भी न रहे तो उसके पहले वाला विश्वविद्यालय का कुलाध्यक्ष होगा ।

वर्तमान चीफ जस्टिस रे को मैं नहीं बना रहा हूं । उनका एपॉयन्टमेंट तो अभी भी डाउट है मैं है क्यों कि उनके हटाने के लिए सर्वोच्च न्यायालय में मुकद्दमा दाखिल है । उनको कैसे बनाया जा सकता है । इसलिए पूरा दिनांक लगाकर हमने यह संशोधन रखा है । भारत के उच्चतम न्यायालय का अखिरी अवकाश प्राप्त मुख्य न्यायाधीश विश्वविद्यालय का कुलाध्यक्ष होगा । यानी श्री रे के पहले, जो मुख्य न्यायाधीश थे वह हो सकते हैं (Interruptions) श्री रे अवकाश लेंगे तो वे भी हो सकते हैं । लेकिन अभी नहीं हो सकते हैं । सर्वोच्च न्यायालय का जो अखिरी न्यायाधीश होगा यानी श्री रे से पहले उसको मृत्यु या त्याग-पत्र के कारण या अन्यथा स्थान रिक्त होने पर उसका पूर्ववर्ती अवकाश प्राप्त मुख्य न्यायाधीश कुलाध्यक्ष होगा । इसमें साफ कहा है कि पूर्ववर्ती कुलाध्यक्ष होगा ।

इसलिए, श्रीमन्, मैं इस निश्चित मत का हूं कि राष्ट्रपति की शिक्षा के क्षेत्र से अलग रहना चाहिए । राष्ट्रपति को फुरसत नहीं मिलती है, सारे देश का कारोबार उसका देखना पड़ता है और राष्ट्रपति अब रहता है तो केंद्रीय सरकार का शिक्षा मंत्रालय जो कुछ सलाह देता है, उसमें मुताबिक वह काम करता है । इस बारे में क्या स्थिति होती है, यह मैं जानता हूं क्यों कि बर्ड कोर्टस का मेम्बर रह चुका हूं । गजेन्द्रगडकर बर्माशन की अब नियुक्ति हुई तो उसमें भी हमने इस बारे में गवाही दी है । इसलिए मैं यह कहना चाहता हूं कि राष्ट्रपति को इस भार से मुक्त कर दिया जाय । राष्ट्रपति एक पोलिटिकल आदमी हो जाता है और विशेष स्थिति जो आज की है, ऐसी स्थिति में राष्ट्रपति एक पोलिटिकल पार्टी का हो रहा है । कोई इसको नहीं मानेगा तो यह गलत होगे । मौजूदा राष्ट्रपति एक पोलिटिकल पार्टी के आदमी है, पार्टी को

[श्री राजनारायण]

सरकार में मंत्री थे। कृषि मंत्रालय की जो दतनी दुर्गति हुई है, यह सभी ने देखा है।

(Interruptions)

प्रो० एस० नूरुल हसन : मौजूदा राष्ट्रपति के बारे में ये क्या कह रहे हैं ?

SHRI BHUPESH GUPTA : Sir, on a point of order. We will not know who will be the Rashtrapati till the counting is over tomorrow. Let the counting be over.

श्री राजनारायण : दिक्कत यह है कि श्री भूपेश गुप्त ने मेरी पूरी बात सुनी नहीं या वे हिन्दो समझ नहीं पाते हैं। श्री ओम मेहता तो हिन्दो समझते हैं, मैं उनसे कह रहा हूँ। राष्ट्रपति के इस वक्त दो उम्मीदवार हैं, एक है श्री फ़ख़रुद्दीन अली अहमद, जो अभी कुछ दिन पूर्व तक सरकार के मंत्री थे, कृषि मंत्री थे एक पार्टी के आदमी हैं। एक दूसरा उम्मीदवार जो देश का है जिसको जितने भी विरोधी दल हैं, एक दो को छोड़कर, सभी ने उम्मीदवार माना है, लेकिन फिर भी मैं कहना चाहता हूँ कि वह पोलिटिकल व्यूह को रिप्रिजेंट करते हैं। इसलिए मेरा कहना है कि इन दोनों में राष्ट्रपति जो भी हो, वे पोलिटिकल व्यूह को रिप्रिजेंट करते हैं, पार्टी के तरफ से उम्मीदवार हैं। इसलिए जब वे राष्ट्रपति के पद के ऊपर आएँ तो उनको विश्वविद्यालय का कुलाध्यक्ष बनाया नहीं जाना चाहिए और किसी भी विश्वविद्यालय का नहीं बनाया जाना चाहिए। इस लिए हमने यह कहा है कि आखिरी अवकाश प्लान में मुख्य उद्देश्य होगा, वह कुलाध्यक्ष रहेगा, क्योंकि वह अवकाश पर होगा और उसको फुरसत भी होगी ताकि वह विश्वविद्यालय के काम को देख सकेगा, गुण दोषों का विवेचन करेगा और उसके ऊपर अपना निणय लगा।

केवल रबर स्टाम्प नहीं रहेगा, कि जो कुछ श्री नूरुल हसन जो कह दें उस पर राष्ट्रपति की मोहर लग जाए, इसलिए मैं सदन के सम्मानित सदस्यों से अपील करूँगा कि वे हमारे इस संशोधन को अच्छी तरह से हृदयंगम करें और हृदयंगम करके इस पर हमारे पक्ष में वोट दें।

*The question was proposed.*

SHRI BHUPESH GUPTA : Mr. Deputy Chairman, I will have to say something on his amendment. The point he has raised is important although I do not agree with the suggestion that he has made that the retired Chief Justice of the Supreme Court should be made the Chancellor or the Vice-Chancellor or whatever it is. Mr. Rajnarain is always after retired Chief Justices. Anyway, I am not laying down any such principle. A Chief Justice may or may not be suitable for occupying the post of Vice-Chancellor or Chancellor of a university. At the same time, I am not at all suggesting that there cannot be a retired Chief Justice who is suitable for it. I am not saying that. But in principle I should not like it to be included in a Bill of this type. The point he has raised deserves consideration today. Mr. Rajnarain has his own ideas, original ideas. I thought he would be saying that if a retired Chief Justice is not available, it should be Mr. Rajnarain who should be the Chancellor of the university. I am grateful for the humility he has displayed in this matter. But then that will not be a university, that will be something else, if he is there. Anyway, we are not at the moment concerned with it. The point he has made Prof. Nurul Hasan should consider seriously; we find these days that Governors are ex-officio Chancellors of universities. Similarly we are pursuing the same course in regard to Central univer-

sities and so on. I think this matter should be seriously considered, not now, but for a general policy being formulated as to where we find people to occupy such positions. It is not good that such dignitaries from Government should be brought to occupy such positions. I think we have enough educationists in the country, well-known men of letters. They can be chosen for such positions instead of being sent as ambassadors or even brought to Rajya Sabha as Nominated Members and so on. Surely you can place them in important positions in the universities. This matter should be seriously considered. (*Time bell rings*) I say this thing because many educationists in the country feel why they should not be appointed as Vice-Chancellors or Chancellors, why you should go and find out from the executive positions. That is very very important. It is quite conceivable that a Governor may be absolutely a nincompoop from the point of view of education. He may be absolutely useless for that purpose. (*Time bell rings*). In fact, half of them are ill-equipped that way. Most of them do not have an idea of what education is. So this matter should be considered not in the sense that Rajnarainji suggested, but I think we should really have a policy, a real good policy, as to who should be the Vice-Chancellor or the Chancellor or the head of an educational institution such as the university, whether they are Central institutions or State institutions. I am not giving any rigid idea. I would only request, before I sit down, that the Education Minister should discuss this matter with the educationists of the country and evolve a formula which would be satisfactory to all, above all, to educationists themselves.

श्री प्रकाशवीर शास्त्री : मैं केवल एक बात कहना चाहता हूँ राजनारायणजी

के संशोधन के बारे में। उन्होंने अपने भीषण को प्रारंभ करते समय एक शब्द का प्रयोग किया था - रबर स्टाम्प - राष्ट्रपति के संबंध में। पीछे भी कई स्थानों पर इस प्रकार की चर्चाएं चली थी, राष्ट्रपति के साथ यह रबर स्टाम्प शब्द का प्रयोग जब प्रारंभ हुआ - मैं इस के लम्बे इतिहास में नहीं जाना चाहता लेकिन इतना अवश्य है कि लोगों में इस प्रकार की चर्चाएं चल पड़ी हैं रबर स्टाम्प कहकर उस रबर स्टैम्प का भी अपमान होता है। रबर स्टाम्प को जो कोई उठा कर लगाना है और वहां बैठे अपने आप लगाए, उठाने की आवश्यकता नहीं तो यह रबर स्टाम्प की अपमान है।

राजनारायण जी ने जो कुछ कहा है बहुत बख्तरदार है। आप भी और शिक्षा मंत्री भी इस प्रश्न पर गंभीरता से विचार करें कि जब इस प्रकार के केन्द्रीय विश्व-विद्यालय बनाते जाएं और राष्ट्रपति की पवित्र पद उसके साथ जंटा जाए, यह उपयुक्त नहीं है क्यों कि इन केन्द्रीय विश्वविद्यालयों में कुछ दिनों से इस प्रकार की गतिविधियां बढ़ती जा रही हैं उनके साथ राष्ट्रपति के पवित्र आसन को जंटना उपयुक्त नहीं है। मैं राजनारायण जी के उस सुझाव से सहमत नहीं हूँ, उन्होंने एक नया शब्द जो चालू किया है वाइस चेंसलर के लिए - कुलाध्यक्ष।

श्री राजनारायण : मैंने कुलाधिपति शब्द का प्रयोग किया है।

(Interruptions)

प्रो० एस० नूरुल हसन : मैं इसका जरा स्पष्टीकरण कर देना चाहता हूँ। कुलाधिपति चांसलर के लिए है, कुलाध्यक्ष विजिटर के लिए।

श्री प्रकाशवीर शास्त्री : मैं अपना भूल को स्वीकार करता हूँ। मैं जो निवेदन करना चाहता हूँ वह यह है कि इस

[श्री प्रकाशवीर शास्त्री]

विषय में मैं श्री राजनारायण जी से थोड़ी असहमति रखता हूँ कि जो सर्वोच्च न्यायालय के निर्वर्तमान न्यायाधीश हों, या सर्वोच्च न्यायालय के प्रमुख न्यायाधीश हों, उनकी कुलाध्यक्ष बनाया जाय। मेरा कहना यह है कि किसी उपयुक्त शिक्षाशास्त्र को इस स्थान पर नियुक्त किया जाय क्योंकि कि यह शिक्षा का विषय है। जैसे आप हैदराबाद में केन्द्रीय विश्व विद्यालय स्थापित करने जा रहे हैं और हमारे देश के सब से बड़े शिक्षा शास्त्री डाक्टर देशमुख जैसे व्यक्ति जिन पर देश के अभिमान है, जो आर्थिक विषयों के भी विशेषज्ञ नहीं है बल्कि शिक्षा के भी विशेषज्ञ है और जो उसी नगर के अन्दर रहते हैं। अगर ऐसे व्यक्ति को कुलाध्यक्ष बनाया जाय, तो उस स्थान को भी शोभा हो सकता है और वह स्थान गौरवान्वित भी होगा जिस स्थान पर देशमुख जैसे व्यक्ति हों। इसलिए मैं श्री राजनारायण जी के उतने ही अंश से सहमत हूँ कि राष्ट्रपति जो को कुलाध्यक्ष न बनाया जाय बजाये इसके कि किसी निर्वर्तमान न्यायाधीश को कुलाध्यक्ष बनाया जाय। यह सब से उत्तम होगा कि अगर किसी उच्च शिक्षा शास्त्री को इस स्थान के लिए चुना जाय और उसे कुलाध्यक्ष बना दिया जाय।

PROF. S. NURUL HASAN : I just want to make two small points. Firstly, after the extremely lucid, luminating elucidation of the position of the President by our present President which has appeared in the newspapers this morning, I thought that the doubts that have been expressed should have been removed. The second point I wish to make is that we accept a very important principle and that is that for the functioning of the Central Universities, with-

in the framework of the autonomy which the Parliament gives, there is a responsibility to the Parliament and one of the ways in which Parliamentary responsibility and accountability can be provided for is this way. Therefore, I am unable to accept this amendment.

MR. DEPUTY CHAIRMAN : The question is :

12. "That at page 5, for the existing Clause 8, the following clause be substituted, namely :—

(a) The last retiring Chief Justice of the Supreme Court of India shall be the Visitor of the University;

(b) In case of his death or resignation or otherwise in the event of the post falling vacant, his preceding retired Chief Justice shall be the Visitor and this arrangement shall go on as may be necessary."

*The motion was negatived.*

MR. DEPUTY CHAIRMAN : The question is :

"That clause 8 stand part of the Bill."

*The motion was adopted.*

*Clause 8 was added to the Bill.*

*Clause 9 (Visitor)*

MR. DEPUTY CHAIRMAN : There is amendment No. 13 to clause 9, moved by Shri Rajnarain and Shri Shyam Lal Yadav. Since it is a negative amendment, it cannot be moved.

श्री राजनारायण : श्रीमान्, इस विधेयक का सब से गम्भीर खंड यह है, सब से महत्वहीन खंड है, कर्तव्यहीन क्लॉज है क्योंकि इसका कोई कर्तव्य बतलाया नहीं गया है। आप जरा इसको पढ़ लीजिये। श्री भूपेश गुप्ता जी, जरा आप इसका अंग्रेजी का निबाल लीजिये। हमारा अमेन्डमेंट यह है कि खंड 9 को निकाल दिया जाय।

**श्री भूपेश गुप्त :** गरीबो हटाओ ।

**श्री राजनारायण :** गरीबो हटाओ, इन्दिरा हटाओ, खरुदित को हटाओ और श्री गिरि को हटाओ, इससे हमारा कोई मतलब नहीं है । यह तो आन्ध्र प्रदेश विश्व-विद्यालय का जो मुख्य कुलावेश होगा जिस को अंग्रेजों में रेक्टर कहते हैं ।

**प्रो० एस० नुरुल हसन :** चीफ रेक्टर ।

**श्री राजनारायण :** हमारा मतलब रेक्टर से है और इसके आगे और पीछे से कोई मतलब नहीं है । इस रेक्टर का क्या फर्ज है ? इसके लिए क्या कर्तव्य है और इसको हम क्यों रख रहे हैं ? यह शिक्षा मंत्रालय का बौद्धिक दिवालयपन है कि उसने इस तरह से कलाज को लाकर यहां पर रख दिया है । क्या इस बारे में कुछ कर्तव्य बतलाया गया है कि आखिर रेक्टर करेगा क्या ? उसका फंक्शन क्या होगा ? विश्व विद्यालय के विधान में उसका स्थान है, मगर उसके कर्तव्य के बारे में कुछ नहीं बतलाया गया है ! और जो राज्यपाल रहते हैं, चाहे वह आन्ध्र प्रदेश का राज्यपाल हों, चाहे उत्तर प्रदेश का राज्यपाल हों, राज्यपाल सरकार पाल हो गए हैं । राज्यपाल गलत नाम है, उनका नाम हो जाना चाहिये इन्दिरा सरकारपाल । इसलिए मैं बहुत ही जोर और ताकत के साथ कहना चाहता हूं कि इस गन्दे कलाज को हैदराबाद विश्वविद्यालय विधेयक से निकाल देना चाहिए । इस कलाज को कोई उपयोगिता नहीं है ।

**MR. DEPUTY CHAIRMAN :** This is a negative amendment and so it cannot be pressed.

**SHRI BHUPESH GUPTA :** Sir, on this clause I want to speak. Sir, Mr.

Rajnarain made a mistake in drafting his amendment and it cannot be pressed. But I would like to speak on this. I am opposed to this particular clause because it makes a provision again for the Governor to be brought in. This is what I am objecting to. Sir, many of the things in our set-up are undemocratic and there is no gainsaying the fact that this has been pointed out by the many of the educationists in the country. Well, Sir, we do not have always men like Dr. Radhakrishnan or Dr. Zakir Husain. We have lesser personalities occupying very high positions in the country and this is the position now. Then, Sir, why do we go after the Governors ? This is something which I cannot understand. Can we not find other persons for such posts ? Have we to go only after the Governors ? An ICS officer may become the Governor of a State. Tomorrow, Sir, Mr. L. P. Singh may become the Governor of Andhra Pradesh. He may become the Governor there tomorrow. I do not know which of the ICS officers, after their retirement, is going to be sent as Governor to Andhra Pradesh. Why should we accept the position that we make him the Rector in the University or the person next in command, in leadership, to the President ? This is absolutely preposterous and I say, Sir, that the present educational policy is wrong and undemocratic in many ways and the whole set-up is wrong. I do not know why the Report of the Gajendragadkar Committee is being quoted often which, it is well-known, is being objected to by many people in many respects. Therefore, Sir, I say that Prof. Nural Hasan, himself being an educationist, should at least show a lead in this matter. For the last 25 years or so, Sir, we have been faced with this situation in which the Governors are being brought in to occupy such positions. Why should we

[Shri Bhupesh Gupta]

not have some educationist in the country for this position? Why can't Mr. Hasan himself go as the Vice-Chancellor? I would very much welcome that. I strongly object to this provision. You may not allow it saying that it is a negative amendment. But we will register our protest against this, against the Governor being brought in in this manner and I would not hesitate to vote against this if you decide on a Division on this.

MR. DEPUTY CHAIRMAN : The Question is :

"That Clause 9 stand part of the Bill."

*The House divided.*

AYES-52

Basar, Shri Todak  
Bisi, Shri P. N.  
Chettri, Shri K. B.  
Chinai, Shri Babubhai M.  
Choudhury, Shri N. R.  
Chundawat, Shrimati Lakshmi Kumari  
Das, Shri Balram.  
Dwivedi, Shri D. N.  
Gadgil, Shri Vithal  
Himmat Sinh, Shri  
Jain, Shri Dharamchand  
Joshi, Shri Jagdish.  
Kalaniya, Shri Ibrahim  
Kalpnath, Shri  
Kalyan Chand. Shri  
Kriplani, Shri Krishna  
Krishan Kant, Shri  
Krishna, Shri M. R.  
Lalbuaia, Shri  
Majhi, Shri C. P.  
Makwana, Shri Yogendra

Malaviya, Shri Harsh Deo  
Mali, Shri Ganesh Lal  
Mehta, Shri Om  
Menon, Shrimati Leela Damodara  
Mukherjee, Shri Kali  
Nizam-ud-Din, Shri Syed  
Nurul Hasan, Prof. S.  
Panda, Shri Brahmananda  
Patil, Shri Deorao  
Pradhan, Shrimati Saraswati  
Puri, Shri D. D.  
Rachaiah, Shri B.  
Rao, Shrimati Rathnabai Sreenivasa  
Rao, Shri V. C. Kesava  
Reddy, Shri Mulka Govinda  
Saleem, Shri Mohammad Yunus  
Sardar Amjad Ali, Shri  
Seyid Muhammad, Dr. V. A.  
Shahi, Shri Nageshwar Prasad  
Shilla, Shri Showalek K.  
Shukla, Shri M. P.  
Shyamkumari Devi, Shrimati  
Singh, Shri D. P.  
Singh, Shri I. T.  
Singh, Shri Mahendra Bahadur  
Singh, Shri Ranbir.  
Sisodia, Shri Sawaisingh.  
Sukhdev Prasad, Shri  
Swu, Shri Scato  
Thakur, Shri Gunanand.  
Tiwary, Pt. Bhawaniprasad.

NOES—16

Ghosh, Shri Niren.  
Gowda, Shri U. K. Lakshmana  
Gupta, Shri Bhupesh  
Lakshmanan, Shri G.

Mahapatro, Shri L.

Mandal, Shri B. N.

Mathur, Shri Jagdish Prasad.

Prasad, Shri Bhola.

Raha, Shri Sanat Kumar.

Rajnarain, Shri

Ray, Shri Rabi.

Refaye, Shri A. K.

Shastri, Shri Prakash Vir.

Singh, Shri Sitaram.

Tyagi, Shri Mahavir.

Varma, Shri M. P.

3 P.M.

*The motion was adopted.*

*Clause 9 was added to the Bill.*

*Clause 10—(Officers of the University)*

**SHRI RAJNARAIN (Uttar Pradesh):**

Sir, I beg to move:

"That at page 6, line 2 be deleted."

श्रीमान्, मैं चाहता हूँ कि आप हमारे प्रति जस्ट हो जायें। यह देखा जाय कि हमने अपने सामान्य भाषण में कहा था और फिर हम कहते हैं कि इसमें सरकार का कुछ भी नहीं बिगड़ेगा अगर इस बिल को वह अपनी तरफ से सेलेक्ट कमेटी में भिजवा दे। आप ख्याल कीजिए कि एक तो होगा कुलाध्यक्ष और उस के बाद आयेगा कुलाधिपति, उस के बाद आयेगा कुलपति और कुलपति के बाद आयेगा फिर प्रतिकुलपति, और प्रतिकुलाधिपति के लिए एक नहीं एक से अधिक प्रतिकुलापति भी नियुक्त किये जा सकते हैं, यानी जैसे यह एक वंशवृक्ष बन रहा है कि फलाने का वंश यह, उन का वंश यह, उन का वंश यह, यह क्या है? यह विश्वविद्यालय है या अपने दिमाख में कुछ शकलें हैं, उन को यह बिठाने की साजिश हो रही है मैं इस सरकार पर दोष लगाता हूँ कि सरकार के दिमाग में कुछ मूर्तियाँ हैं।

सरकार उन मूर्तियों को निकाल निकाल कर बठाना चाहती है वरना किसी भी जगह के विश्वविद्यालय में—माननीय नुरुल हसन जी से मैं निवेदन करूँगा कि चाहे राधाकृष्णन् कमेशन की रिपोर्ट हो, चाहे गजेन्द्रगडकर कमेटी का रिपोर्ट हो चाहे कोठारी कमेशन की रिपोर्ट हो — वही से वह हमको दिखा दे कि इतने पदाधिकारियों की सोढो, कमशः थून्खला खडी कर दी गई है। यह विद्यार्थियों का क्षेत्र है, ज्ञान अर्जन का माध्यम है या यहाँ पर चुन चुन कर लोगो को बैठाने की जरूरत है इस सरकार को इतने दिनों से अब से 6 पाइंट फारमूला बना है तब से वहाँ पर विश्वविद्यालय बनाने की चर्चा चल रही है हैदराबाद में विश्वविद्यालय बनेगा, मगर अभी तक यह सरकार नहीं सोच पाई कि प्रति कुलपति एक होगा या प्रति कुलपति एक से अधिक दो या चार, दस होंगे जरा पढ़िये इसको, दाँत खुरच रहे हैं मैं है You read this इसमें है प्रति-कुलपति या एक से अधिक प्रति-कुलपति नियुक्त किये जा सकते हैं। तो मेरा कहने का मतलब है कि सरकार का दिमाग साफ नहीं है, सरकार इस विश्व विद्यालय के साथ न्याय नहीं करने जा रही है।

**MR. DEPUTY CHAIRMAN:** You must wind up now.

**श्री राजनारायण :** इस विश्वविद्यालय में राजनीतिक दलों का अखाड़ा होगा और वह राजनीतिक दल किसी सिद्धान्त पर आधारित नहीं होंगे बल्कि वह कुछ व्यक्ति और कुछ लोग होंगे और उन्हीं के पीछे लगकर इतने पदाधिकारियों को सरकार नियुक्त करेगी कि विश्वविद्यालय को शिक्षा पद्धति बिचकुल अबाधा बना दिया जाए इसलिए मैं बहुत ही जोर के साथ कहना चाहता हूँ कि जिन लोगों को शिक्षा से अनुराग है और जो लोग विश्वविद्यालय में



[श्री राजनारायण]

नहीं चाहते हैं कि विद्यार्थियों में समुचित शिक्षा आये उनसे भी हमारी प्रार्थना है कि हम यह ऐडमिनिस्ट्रेशन का कोई क्लॉज नहीं हैं। इसमें सरकारी और विरोधपक्ष को कोई परवाह मत करो, अपने विवेक का इस्तेमाल करें क्योंकि यह हमारे देश के नवनिर्माण का प्रश्न है। आप स्वतः जानते हैं कि काशी विद्यापीठ के वाइस चांसलर श्री रघुकुल तिलक जो कि राष्ट्रीय स्वातंत्र्य संग्राम के वीर सेनानी रहे हैं, उस रघुकुल तिलक को लोग बहुत सिफारिश करके ले गये, काशी विद्यापीठ में वाइस चांसलर बना दिया, लेकिन क्या कह कर उन्होंने इस्तीफा दिया ? उन्होंने यह कह कर इस्तीफा दिया है कि यह सरकार इस काशी विद्यापीठ को अपनी कुटिल साजिश का बसेरा बना रही है। बार बार मुख्य मंत्री आते हैं, कहते हैं हम यह करेंगे हम वह करेंगे एक वायदा पूरा नहीं किया जाता उन्होंने कहा है अन्त में कि मैं तो इस नतीजे पर पहुँचा चुका हूँ कि यहाँ पर कोई सरकारो नियंत्रण में यह नहीं चल सकता है इसलिए मैं इस्तीफा देता हूँ और उन्होंने कहा कि मैं चाहता हूँ कि जयप्रकाश जो जो आन्दोलन चला रहे हैं उस आन्दोलन में शिरकत करूँ और निर्मुक्त विश्वविद्यालय की स्थापना हो जिसमें विद्यार्थी आकर विद्याभ्ययन करें। यह काशी विश्वविद्यालय की स्थिति है।

तो मैं अपने मित्र जो हैदराबाद के यहाँ पर बैठे हुए हैं, राजू साहब उनसे भी निवेदन करूँगा वह हमारे पुराने मित्र रह चुके हैं, अभी भी हैं, मैं उनसे कहना चाहूँगा कि अगर हैदराबाद विश्वविद्यालयी बने तो वह विश्वविद्यालय चले, नयी नयी साजिशों का बसेरा नहीं बने, इसलिए हमारे इस संशोधन के साथ आये और इस संशोधन के साथ आकर यह जो शृंखल बढ़ सीढी खड़ी की जा रही है उसको खत्म करें।

*The question was proposed.*

MR. DEPUTY CHAIRMAN: Yes, Do you want to say something, Mr. Minister?

PROF. S. NURUL HASAN: The hon. Member made a reference to the various committees. I would like to a report which I know my hon. friend, Shri Bhupesh Gupta, does not like. After having quoted from the Model Act Committee regarding the Pro-Vice-Chancellor, the Gajendragadkar Committee says:

"We agree with these observations. We recommend that his salary may be so and so . . . In certain cases, the Executive Council may authorise the Vice-Chancellor to appoint more than one Pro-Vice-Chancellor and the Act and the Statute should contain the necessary enabling clauses."

Sir, it does not mean that there are going to be many Pro-Vice-Chancellors. In the case of the Jawaharlal Nehru University, the House would perhaps like to know that not even one Rector has been appointed.

But the possibility still remains that if more than one campus has to be established, and on some future date the University decides to establish another campus, there may be need for another Pro-Vice-Chancellor to be there. This is merely an enabling clause and should not cause any confusion.

MR. DEPUTY CHAIRMAN: The question is:—

"That at page 6, line 2 be deleted."

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: The question is—

"That Clause 10 stand part of the Bill."

*The motion was adopted.*

*Clause 10 was added to the Bill.*

*Clause 11—(The Chancellor)*

MR. DEPUTY CHAIRMAN: Amendment No. 15 is a negative amendment. Mr. Rajnarain, you can only speak.

श्री राजनारायण : इसमें मुझे बहुत कुछ नहीं कहना है। हमको सिर्फ यह कहना है माननीय शिक्षा मंत्री जी को सुनने के बाद इस नतीजे पर आया हूँ कि वह ठठवादी है। किसी भी शिक्षा संस्था में चाहे विश्व-विद्यालय का नाम हो या विद्यापीठ का नाम हो उसमें कुलाध्यक्षा भी हो और कुलाधिपति भी हो ऐसी व्यवस्था कही नहीं है। एक नहीं अनेक प्रतिकुलपति किसी विश्वविद्यालय में हो ऐसी कही व्यवस्था नहीं है। इसलिए मैं चाहता हूँ कि जो आपने व्यवस्था रखी है कि कुलाधिपति को नियुक्ति कुलाध्यक्षा द्वारा इस रीति से को जाएंगे जो परिनियमों द्वारा विहित को ज.ये। इसको हटा दिया जाए।

MR. DEPUTY CHAIRMAN: The question is:—

“That Clause 11 stand part of the Bill.”

*The motion was adopted.*

*Clause 11 was added to the Bill.*

*Clause 12—(The Vice-Chancellor)*

SHRI RAJNARAIN: Sir, I move—

16. “That at page 6, after line 37, the following be inserted, namely:—

“(5) The Vice-Chancellor shall preside at the convocations of the University held for conferring degrees.”

देखिए, जो अमैंडमेंट है यह उपाधिय प्रदान करने का है। मैंने यह सोचा था कि अगर मेरा पहला अमैंडमेंट पाम हो जाता तो हम इसमें कंस्टीट्यूशनल चेंज लाते। खैर, मेरा इसमें यह कहना है दीक्षान्त समारोह की अध्यक्षता कुलपति को करनी

चाहिए यानी वाइस चांसलर को। हम कुलपति को वाइस चांसलर कहते हैं चाहे आपका विधेयक कुछ भी कहे।

इसलिए हम कहते हैं कि वाइस चांसलर ही दीक्षान्त समारोह को अध्यक्षता करें और वही उपाधियां बांटे।

*The question was proposed.*

MR. DEPUTY CHAIRMAN: Mr. Minister, do you want to say anything?

PROF. S. NURUL HASAN: Sir, you have already approved clause 11, which says that the Chancellor shall, if present, preside at the Convocations of the University held for conferring degrees. Now you have just passed it. How can you now pass the opposite thing?

MR. DEPUTY CHAIRMAN: The question is:

16. “That at page 6, after line 37, the following be inserted, namely:—

(5) The Vice-Chancellor shall preside at the convocations of the University held for conferring degrees.”

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: The question is:

“That clause 12 stand part of the Bill”.

*The motion was adopted.*

*Clause 12 was added to the Bill.*

*Clauses 13 to 23 were added to the Bill.*

*New Clauses 23A and 23B*

SHRI RAJNARAIN: Sir, I beg to move:—

17 “That at page 8, after line 8, the following new clauses be inserted, namely:—

‘23A. There shall be constituted a students’ union in the University comprising all the students on the

(Shri Rajnarain)

rolls as its members and having one President, one Vice-President, one Secretary and one Treasurer to be elected directly by the students.

23B. The Executive Body of the students' union shall have, besides the above-mentioned office-bearers, three representatives from each Faculty who shall be elected by the students of the Faculties concerned."

DR. K. MATHEW KURIAN: Sir, I beg to move:

20. "That at page 8, after line 8, the following new clause be inserted, namely:—

"23A. There shall be a Students' Union in the University comprising of all the students on the rolls as its members and having a President one Secretary and one Treasurer as office-bearers and two Executive Councillors from each Faculty/Department/Institute, to be elected directly by the students through secret ballot."

*The questions were proposed.*

श्री राजनारायण : श्रीमन्, यह बहुत ही महत्वपूर्ण संशोधन है। इस संशोधन को सभी सम्मानित सदस्यों को ठीक तरह से समझ लेना चाहिए। अगर इस संशोधन को ठीक से नहीं समझा जाएगा तो विश्व-विद्यालयों के अन्दर अभी भी गति नहीं होगी, यह मैं पहले से ही घोषित कर देता हूँ... (Interruption) इसमें यह कहा गया है कि 23 (क) विश्व-विद्यालय में एक छात्र संघ होगा जिसके उपस्थिति रजिस्टर नामावलि में दर्ज सभी छात्र सदस्य होंगे और इसका एक अध्यक्ष एक उपाध्यक्ष, एक मंत्री और एक कोषाध्यक्ष होगा जिसका निर्वाचन सोधे छात्रों द्वारा किया जाएगा। इसी तरह आपने देखा

हागा कि एक सम्मानित सदस्य का संशोधन और है जिसमें उन्होंने "गुप्त मतदान द्वारा" लिखा है। उनको इस गुप्त मतदान की बात का मैं मान लता हूँ। इसकी कोई आपत्ति का बात नहीं है। यह काम गुप्त मतदान से ही जाय। तो श्रीमन्, इस संशोधन को लेकर अपने इस देश में कई प्रदेशों में सरकारें गिराई गई है, सरकारें बनाई गई हैं। इस सदन के सम्मानित सदस्यों को मालूम होगा कि बारबार हनार। यह मांग रहे हैं कि विश्वविद्यालयों में यूनियन हों, यूनियनों को मੈम्बर अनिवार्य हो और उसके चुनाव सोधे हों।

श्री रणवीर सिंह (हरियाणा) : आपके नेता चौधरी चरण सिंह तो इसको नहीं मानते हैं।

श्री राजनारायण : पहले नहीं मानते होंगे, अब मानते हैं। श्रीमन्, अगर सत्ताधारी दल के लोग श्री चरण सिंह का नाम लेते हैं तो हमें भी बोलने का पूरा मौका दिया जाय। ये चौधरी चरण सिंह की बात कह रहे हैं, लेकिन मैं कहता हूँ कि गांधी जी ने कहा था कि वर्ण व्यवस्था के बारे में मैंने पहले जो कुछ कहा था उसको पढ़कर जो लोग मेरी राय वर्ण व्यवस्था के बारे में जानते हैं, वे बहुत बड़ो भूल करेंगे। विद्यार्थियों को राजनीति में आने का पूरा अधिकार है और कैम्पस में वितण्डवाद मत करो। इसलिए श्रीमन्, हम चाहते हैं कि मंत्री जो कुछ व्यवस्था करें। अगर इनका यह वर्तमान विधान अधिनियम बन गया तो इसमें छात्र संघ की व्यवस्था हो, छात्र संघ का चुनाव सोधा हो, और उसको मੈम्बरों अनिवार्य हो। यह बहुत जरूरी संशोधन है। आप देख रहे हैं कि अभी कुछ दिन पहले दिल्ली विश्वविद्यालय में 9 तारीख को हमारा कार्यक्रम था, लेकिन दिल्ली विश्वविद्यालय के वाइस चांसलर ने हमारा कार्यक्रम नहीं होने दिया और वह इसलिए कि मैं आ रहा हूँ तो 12 तारीख को जो चुनाव होने

वाले थे उनको प्रभावित करूंगा और बिहार आन्दोलन के सिलसिले में बोलूंगा। चार लड़कों को वाइस चांसलर ने निकाल दिया। उसमें श्री रमा शंकर और श्री आनन्द कुमार भी थे इसलिए मैं चाहता हूँ कि ये छात्र संघ हो और इसकी स्थापना जरूर हो। इसको इस विधेयक में स्थान जरूर मिले क्योंकि आखिर विद्यार्थियों को सिखाने का मार्ग क्या है? हमारे यहां विश्वविद्यालय में जब आप भी छात्र थे तो पार्लियामेंट होती थी, उसमें सरकारी पक्ष और विरोधी पक्ष था, नेता विरोधी दल होता था, वहां लोग बैठ कर उसके फंक्शंस से सीखते थे किसी समय आकर कि कैबिनेट सिस्टम, पार्लियामेंटरी पद्धति कैसी है, ये जो छात्र हैं, यूनिवर्सिटी हैं, ये छात्रों को सिखाने का एक माध्यम है। इसलिए मैं समझ नहीं पा रहा हूँ कि जो नया विश्वविद्यालय बनाने जा रहे हो उस विश्वविद्यालय में छात्र संघ की बात को वहां से हटा दिया जाए, इस युग में इससे आश्चर्य की बात क्या हो सकती है?

MR. DEPUTY CHAIRMAN: Yes, Dr. Kurian now.

श्री राजनारायण : इसी के साथ एक बात हमको यह कहनी है (ख) के बारे में : "छात्र संघ की कार्यकारिणी में उपयुक्त पदाधिकारियों के अतिरिक्त प्रत्येक संकाय से तीन तीन प्रतिनिधि होंगे....." तो इसमें जितनी फैकल्टीज है उनके तीन तीन प्रतिनिधि चुन कर आएं ताकि वे संघ से विद्यार्थियों का प्रतिनिधित्व सही तरीक से कर सकें क्योंकि हमारे आगे भी संशोधन है और हमने पूरे अधिकार इसलिए दिए हैं विद्यार्थियों को, क्योंकि कोई भी वाइस चांसलर हो या राष्ट्रपति हो, या कोई जो अपने को खुदा

कह कर आए, किसी भी अनुशासन कार्य-वाही में जब तक मामला पहले छात्र संघ के पास नहीं आ जाए, छात्र संघ उसके गुण दोष को देखे नहीं, तब तक बिना संघ के परामर्श के दण्ड नहीं दे सकेगा।

MR. DEPUTY CHAIRMAN: Yes, I have called Dr. Kurian now.

श्री राजनारायण : यह अविलम्बनीय और महत्वपूर्ण संशोधन है जो हमने प्रस्तुत किया है और संसद के सम्मानित सदस्यों से निवेदन करूंगा वे हमारे संशोधन को जरूर मानें।

DR. K. MATHEW KURIAN: Sir, my amendment is to add a new clause 23A. I am sure that the Minister will have very little difficulty in accepting my amendment. My amendment only suggests that "There shall be a Students' Union in the University comprising of all the students on the rolls as its members and having a President, one Secretary and one Treasurer as Office-bearers and two Executive Councillors from each Faculty/Department/Institute, to be elected directly by the students through secret ballot." I do not see any reason why the Government cannot accept such a simple traditions of democracy, democratic amendment, I would request the Government to accept this and be true to its tradition of democracy and its professions of democracy.

PROF. S. NURUL HASAN: Sir, there is no difference of opinion whatsoever about the need and desirability of having a students' union and that is why, Sir, I made my submission at the end of the first reading. I am afraid, my friend, Dr. Mathew Kurian was not

[Prof. S. Nurul Hasan]

present and, perhaps, my distinguished friend, Shri Rajnarain was having his siesta after lunch, constitutional, and missed the point that I was making. I would like to draw the attention of the honourable House, Sir, to clause 24(j) and there it will be seen that the Statutes have to provide for the establishment and recognition of the Students' Union. So, it is visualised that there will be a students' union. The Gajendrakadkar Committee and the Kothari Commission have both provided that the membership of the students' union should be automatic for every student and, Sir, it has been our experience and again I do not think there will be difference of opinion that it should be left to the students' body itself to frame their constitution instead of this House deciding that there shall be one President, one Vice-President, one Secretary and so on. So, while this principle is accepted that there will be a students' union, we should leave it to the student body itself to decide its constitution. Therefore, Sir, I am unable to accept the amendment.

MR. DEPUTY CHAIRMAN: I think if you do not press your amendment, Mr. Rajnarain, we will put Dr. Kurian's amendment to vote. Are you withdrawing your amendment?

SHRI RAJNARAIN: No, no, no. I am not withdrawing.

MR. DEPUTY CHAIRMAN: In favour of Dr. Kurian's amendment?

श्री राजनारायण : यह तो एक टेकनीकल चीज है, लेकिन मेरा मतलब यह कि मेरा अमेन्डमेंट पहिले है ।

MR. DEPUTY CHAIRMAN: All right; I will put Mr. Rajnarain's amendment to vote.

17. "The question is:

That at page 8, after line 8, the following new clauses be inserted, namely:—

'23A. There shall be constituted a students' union in the University comprising all the students on the rolls as its members and having one President, one Vice-President, one Secretary and one Treasurer to be elected directly by the students.

23B. The Executive Body of the students' union shall have, besides the above-mentioned office-bearers, three representatives from each Faculty who shall be elected by the students of the Faculties concerned."

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: The question is:—

20. "That at page 8, after line 8, the following new clause be inserted, namely:—

'23A. There shall be a Students' Union in the University comprising of all the students on the rolls as its members and having a President, one Secretary and one Treasurer as office-bearers and two Executive Councillors from each Faculty/Department/Institute, to be elected directly by the students through secret ballot'."

*The motion was negatived.*

*Clauses 24 to 29 were added to the Bill.*

*Clause 30—(Conditions of Service of Employees.)*

DR. K. MATHEW KURIAN: Sir, I move:

21. "That at page 11, for lines 17 to 28, the following be substituted, namely:—

'30. (1) No teacher, officer or employee of the University shall be

dismissed or removed by an authority subordinate to that by which he was appointed.

(2) No such person as aforesaid shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges and where it is proposed, after such inquiry, to impose on him any such penalty, until he has been given a reasonable opportunity of making representation on the penalty proposed, but only on the basis of the evidence adduced during such inquiry."

Sir, my amendment relates to service conditions and I am moving it in the hope that the Minister as Professor in his own heart of hearts would agree with it; I do not know how he will react as a Minister of the Government. As I said my amendment refers to: service conditions. Today practically in every University if teachers are fired or removed or suspended or dismissed and if they go to the court the court will say that this is a contractual obligation between the University authorities and the teachers. The relationship between the teacher and the authorities is a master-servant relationship. This, I think, is an absolutely wrong position and the Government should at least on this occasion accept my amendment as a model amendment which can be incorporated. My amendment suggests that no teacher, officer or employee of the University shall be dismissed or removed by an authority subordinate to that by which he was appointed. Similarly I have also said that no such person shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against

him and given a reasonable opportunity of being heard in respect of those charges and where it is proposed, after such inquiry, to impose on him any such penalty, until he has been given a reasonable opportunity of making representation on the penalty proposed, but only on the basis of the evidence adduced during such inquiry. All that I am demanding is that there should be a judicial process if at all a teacher or an employee or an officer of the University is to be removed, so that it can be challenged in a court of law. This I think the Minister as a Professor should be able to accept. At least he should be gracious enough to accept this proposal of mine.

*The question was proposed.*

PROF. S. NURUL HASAN: Sir, I am afraid my hon. friend, if I may venture to say so, is mixing up the statutory universities and the privately managed colleges affiliated to Universities. In the case of statutory Universities the writ jurisdiction of the High Court and the Supreme Court is fully applicable. I have just confirmed it from my colleague, the Minister of Law. I myself remember a few cases in which the High Court ordered the reinstatement of a teacher who was found by the High Court to have been wrongfully suspended, leave alone dismissed. Therefore the master-servant relationship is not applicable in the case of statutory Universities; the writ jurisdiction of the High Court and the Supreme Court is definitely there. There is no dispute about it.

DR. K. MATHEW KURIAN: Is it true of all the Central Universities?

PROF. S. NURUL HASAN: All Central Universities. I do not want to take the time of the House by giving examples but in the case of a suspension in a University where I had the privilege of serving the High Court quashed

[Prof. S. Nurul Hasan]

the order of suspension. So the question of master-servant relationship does not arise at all.

श्री राजनारायण : अब वे हाईकोर्ट नहीं रह गये हैं। अब तो ज्युडिशियरी कमिटेड है।

DR. K. MATHEW KURIAN: In view of what you have said do I take it that you will pursue this idea with reference not only to Central Universities but to all teachers of all Universities in India so that they get protection?

PROF. S. NURUL HASAN: Sir, I would gladly give this assurance; I have said so on many occasions on the floor of the House that I am feeling deeply concerned at the way teachers in many of the privately managed colleges have been treated and I would not be found wanting in this House in my concern for ensuring security of service to teachers serving in the various colleges. So far as Central statutory Universities are concerned there is full guarantee. Clause 24(d) says that Statutes will have to be framed regarding the terms and conditions of service of teachers. They are very comprehensive. They have the right of appeal to the Executive Council followed by the right of the teacher to demand if he so desires—the initiative is that of the teacher—for a tribunal whose decision is final and binding. Sir, I understand that in one of the statutory universities where a teacher demanded a tribunal and the university authorities did not concede it, the High Court took a very serious view of the matter and, therefore, on this particular point I would like to assure the House that the interests of the teachers are fully safeguarded in the way this Bill has been presented to the House. With regard to ensuring the security of service of teachers in privately-managed colleges,

other than the minority institutions—because we have to go in accordance with the judgment of the Supreme Court—we are feeling deeply concerned about it and within whatever lies in my power I will do my best.

MR. DEPUTY CHAIRMAN: Are you withdrawing your amendment?

DR. K. MATHEW KURIAN: In view of the assurance given by the Minister, I am not pressing it. I beg leave to withdraw my amendment.

†Amendment No. 21 was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

“That clause 30 stand part of the Bill.”

*The motion was adopted.*

*Clause 30 was added to the Bill.*

*Clause 31 — (Maintenance of discipline among students of the University.)*

SHRI RAJNARAIN: Sir, I beg to move:

18. “That at page 11, after line 37, the following be inserted, namely:—

‘Provided that it shall be obligatory on the Vice-Chancellor to consult the Executive body of the students’ union before taking any disciplinary action against any student and no punishment contrary to its advice shall be awarded to any student.’”

DR. K. MATHEW KURIAN: Sir, I beg to move:

22. “That at page 11,—

(i) after line 37, the following be inserted, namely:—

‘Provided that the Executive Council of the Students’ Union is

†For text of the amendment *vide* cols. 164-65 *supra*.

consulted before taking any disciplinary action against any student and no punishment contrary to its advice shall ordinarily be given to any student.';

(iii) 'lines 38 to 42 be deleted.'"

*The questions were proposed.*

**श्री राजनारायण :** श्रीमन्, क्लज 31 में, जो छात्रों के विरुद्ध अनुशासनिक मामलों में अपील और माध्यस्थता की प्रक्रिया के सम्बन्ध में है, मैं चाहूंगा कि एक प्राविजो जोड़ दी जाय।

**प्रो० एस० नूरुल हसन :** हिन्दी में बोलो, काहे अंग्रेजी में परेशान कर रहे हो।

**श्री राजनारायण :** मंत्री जी समझ लें इसलिए कहा, नहीं तो अंग्रेजी में बोलना मैं पाप समझता हूं।

**श्री नूरुल हसन :** हम भी उत्तर प्रदेश के रहने वाले हैं।

**श्री राजनारायण :** "परन्तु किसी भी छात्र के विरुद्ध कोई अनुशासनात्मक कार्य-वाही करने के पूर्व कुलपति छात्र संघ की कार्यकारिणी से अनिवार्यतः परामर्श करेगा और उसके परामर्श के विरुद्ध किसी छात्र को कोई दण्ड नहीं दिया जा सकेगा।" श्रीमन्, यह संशोधन मैं इसलिए दे रहा हूं क्योंकि हमको ऐसे मामलों से सम्बन्धित होना पड़ता है जिनमें वाइस चांसलर लोग, अधिकारी लोग वहां के छात्रों को मनमाने तरीके से, निरंकुश तरीके से निकाल दिया करते हैं। 1948 से इस मामले को लेकर मैं लड़ता रहा हूं। जब श्री गोविन्द मालवीय काशी विश्वविद्यालय में वाइस चांसलर होकर आए तो उन्होंने हमारे चार साथियों को निकाल दिया। उन चारों को लाकर हमने लखनऊ विश्वविद्यालय में भरती कराया, चारों पास हो गए फर्स्ट डिवीजन में अब भी कहीं कहीं इस तरह की स्थिति

आती है कि विद्यार्थियों को निकालने की प्रक्रिया अपनाई जाती है क्योंकि व वाइस चांसलर का अहम भाव पूरा नहीं कर पाते। जो मेधावी विद्यार्थी है, प्रतिभाशाली है वे वाइस चांसलर की चापलूसी नहीं करते, वे कहते हैं कि हम अपनी मेरिट पर, अपने गुण पर, अपनी पढ़ाई पर पास हो जाएंगे, हम किसी की चापलूसी क्यों करें। वे उनके पास आते जाते नहीं और इसमें एक न एक प्रकार से वाइस चांसलर के अहम भाव को ठेस लगती है और उस ठेस को वह किसी न किसी तरह से अनुशासन की परिधि में बांधता है। नित्यप्रति खबरों में भरा रहता है कि छात्रों की समस्या क्या है। कुछ लोग कहते हैं कि छात्रों में अनुशासनहीनता बढ़ती जा रही है। मैं उनके साथ नहीं हूं। छात्रों में अनुशासनहीनता नहीं है। आज के छात्र हमसे ज्यादा अनुशासित हैं। हमारे समय में डा० राधाकृष्णन वाइस चांसलर थे। डा० राधाकृष्णन गीता का लेक्चर दे रहे थे 9 अगस्त 42 को। हम लोगों ने डा० राधाकृष्णन को पकड़ कर हटा दिया और कह दिया कि गीता का लेक्चर मत दीजिए, अब गांधी जी की गिरफ्तारी हो गई है, हम छात्रों की जरूरत है, अब हम अपनी किताबों को बन्द करेंगे, विश्वविद्यालय को छोड़ेंगे और जाकर संघर्ष में जूझेंगे अंग्रेजी साम्राज्य को खत्म करने के लिए।

इसी तरह से श्रीमन्, आज देखा जाय कि एक विद्यार्थी भले ही वह किसी भी विश्वविद्यालय में हो आज अगर वह मंहगाई से, भ्रष्टाचार से चोर बाजारी से बेकारी और गरीबी से परेशान हो गया हो और अगर वह मंहगाई को दूर करने के लिए भ्रष्टाचार को दूर करने के लिए, बेकारी और गरीबी को दूर करने के लिए आंदोलन करता है तो वाइस चांसलर उस को निकाल देगा। अगर वह विद्यार्थी



[श्री राजनारायण]

राजनारायण की सभा करता है तो महज इस लिए वाइस चांसलर उस को निकाल देगा। यह काम बहुत ही गलत है, यह जनहित विरोधी है, राष्ट्रहित विरोधी है, शिक्षाहित विरोधी है। (Time bell rings) श्रीमन्, थोड़ा सा मौका मुझे दो मिनटका और दें। मुझे अभी मालूम हुआ, हमारे मित्र यहां नहीं है, वह बता रहे थे कि दिल्ली विश्वविद्यालय में एक सीक्रेट जांच हो रही है उस में मान लीजिए कि हम ने सौ में 90 नम्बर पाये हैं या सौ में सौ नम्बर भी पाये है तो उस के आधार पर एडमिशन के लिए केवल दस नम्बर मिलेंगे और बाकी नम्बर इस आधार पर दिये जायेंगे कि उस की आंख कैसी है, उस की शकल कैसी है, उस का पहनावा कैसा है, उस की बोली कैसी है। अब आप देख सकते हैं कि बोली, आंख, पहनावा इन सब को देख कर ...

प्रो० एस० नूरुल हसन : माननीय सदस्य की जानकारी ठीक नहीं है।

श्री राजनारायण : श्रीमन्, हमारे यहां जो रिपोर्ट है वह दिल्ली विश्वविद्यालय के अधिकारियों की है जों वहां पढ़ाते हैं कि ऐश्याशी, अंग्रेजियत, पश्चिमी सभ्यता की नकल, हशीश, शराब, नकली क्रांतिकारिता, भ्रष्टपन वहां यही बढ़ रहा है। जो भ्रष्ट वामपंथी लोगों का पक्षपाती हो उसको ले लिया जाता है और यह देखा जाता है कि कहीं वह समाजवादी युवजन सभा का सदस्य तो नहीं है। अब तो इतनी दूर तक जा कर देखा जाता है। मैं चाहता हूं कि इस सदन के सम्मानित सदस्य जाकर इसकी जांच कर लें। नारसाल यूनिशन का वहां चुनाव हुआ ...

श्री देवेन्द्र नाथ द्विवेदी (उत्तर प्रदेश) : ... अभी जवाहरलाल विश्वविद्यालय के संबंध में माननीय राजनारायण जी ने जो कुछ

कहा है, जिस आनन्द कुमार का जिक्र उन्होंने किया है, वह आनन्द कुमार जो उनकी पार्टी का है, वह उस विश्वविद्यालय में पढ़ता है। उस को उस विश्वविद्यालय में प्रवेश दिया गया है और वह अच्छे नम्बरों से पास हुआ है और इसलिए जवाहर लाल नेहरू विश्वविद्यालय के संबंध में जो चित्र हमारे माननीय राजनारायण जी उपस्थित कर रहे हैं वह गलत है।

श्री राजनारायण : श्रीमन्, बहुत अच्छा हुआ कि हमारे द्विवेदी जी चूकि नये हैं पार्लियामेंटरी पद्धति में, वह आज कुछ अच्छी बात कह गये। मैं उस के लिए उन को मुबारकबाद दूंगा। श्रीमन्, आनन्द कुमार फर्स्ट पास हुआ है। शिकागो यूनिवर्सिटी में आनन्द कुमार के लिए एडमिशन हो गया है। और आनन्द कुमार को सेंट्रल गवर्नमेंट जो स्कालरशिप देती है उस के लिए जो इंटरव्यू हुआ था उस में भी वह फर्स्ट आया है मगर अब इक्वायरी की जा रही है कि आनन्द कुमार समाजवादी युवजन सभा का सदस्य है या नहीं और आनन्द कुमार के घर के लोग क्या काम करते हैं। यह राजनारायण के पास रिपोर्ट है।

प्रो० एस० नूरुल हसन : किसी सेंट्रल गवर्नमेंट की स्कालरशिप के लिए कहीं भी पुलिस इक्वायरी नहीं होती।

श्री राजनारायण : अगर सरकार असत्य बोल कर अपने कर्तव्य का पालन करना चाहती है तो दूसरी बात है, मगर मैं जानता हूं। हम भुक्त भोगी हैं।

MR. DEPUTY CHAIRMAN: You will have to wind up.

श्री राजनारायण : इसी लिए मैं कहना चाहता हूं कि अगर पुलिस इक्वायरी नहीं होती तो देख लेंगे। फिर आनन्द कुमार शिकागो चला जायगा। मैं तो यहां तक कहना चाहता हूं कि उस का इंटरव्यू

हो गया है, वहां से वह निकल गया है (Interruption) हल्ला मत करिये। आप सुनिये मैं कहता हूं कि उस दल में कुछ ऐसे लोग रखे गये हैं कि जिन को बता दिया गया है कि जब राजनारायण बोले तब हल्ला करो। उनमें आप नहीं है। तो मैं द्विवेदी जी को बताना चाहता हूं कि वह इस बात को समझ ले, कि आनन्द कुमार को चिट्ठी मिल गयी है कि उस का नाम सेलेक्शन में आ गया है शिकागो विश्वविद्यालय में पढ़ने के लिए। मगर अभी कुछ इन्क्वायरी बाकी है, वह इन्क्वायरी पूरी होने के बाद तब मामला पूरा होगा। यह है। बहुत अच्छा किया कि इन्होंने कह दिया मामला साफ हो गया। मैं यह कहना चाहता हूं कि अगर यह क्लज नहीं माना जाएगा तो रमाशंकर, महेंद्र-प्रताप, गौतम ये निकाले क्यों गये दिल्ली विश्वविद्यालय से? इनकी रोकथाम कैसे होगी? ये कैसे निकाले गये इसकी रोकथाम कैसे होगी? इसलिए मैं एक मिनट लेकर नुरुल हसन साहब से चाहूंगा कि वह खुद जांच पड़ताल कर ले। पिछले साल वह खड़े थे यूनियन की अध्यक्षता के लिए तो क्या प्रचार था? सिवाय वहां पोस्टर के कुछ नहीं था? इंदिरा जी नहीं चाहती थीं कि यह राजनारायण का आदमी है, राजनारायण की राजनीति को विश्वविद्यालय में मत आने दो। अगर आनन्द कुमार जीत जाएगा तो राजनारायण की राजनीति यहां आयेगी। इसलिए आनन्द कुमार को हराओ। इसमें तमाम प्रोफेसरों का खुलकर पैसा आनन्द कुमार के खिलाफ मया। मैं उस समय पटना में था। मैं चाहूंगा कि सत्य क्या है इसकी जांच होनी चाहिए ... (Interruption) 9 अगस्त को हमारी सभा दिल्ली विश्वविद्यालय में रोकी गई या नहीं? मैं श्री दिनेन्द्र दुबेजी को पूरा अधिकार देता हूं। जो वह फैसला कर देंगे मानने के लिए तैयार हूं।

श्रीमन्, मैं इस संशोधन को चाहता हूं कि हमारे सदन के सम्मानित सदस्य जो शिक्षा के क्षेत्र में चाहते हैं शान्ति रहे पढ़ाई हो, हड़बंगई न हो वह इसको जरूर मानें।

DR. K. MATHEW KURIAN : Sir, clause 31 refers to procedure of appeal and arbitration in disciplinary cases against students. My suggestion is very simple that not as a matter of rule but ordinarily in most of the cases the student union should be consulted before any disciplinary action is taken against a student and no punishment contrary to its advice should ordinarily be given to a student. The idea behind this thing is not to take away the powers of University authorities to discipline students or to pass any judgment on them. That is not my intention. My intention is that the students can be better disciplined by themselves if there is a democratically elected Executive Council. In the University or colleges where the Student Council is given the power of taking disciplinary action, student discipline is much better than when teachers or university authorities try to discipline them arbitrarily. Therefore, this suggestion does not take away the power of the university teachers. At the same time it gives the power of taking disciplinary action to the elected representatives.

PROF. S. NURUL HASAN: So far as hon'ble Mr. Rajnarain's amendment is concerned, I have spoken on it at quite some length. I am unable to accept it. So far as the suggestion of my hon'ble friend, Dr. Kurian, is concerned, the point that normally the students should be consulted in disciplinary proceedings is a view which is now gaining more and more acceptance by the academic community.

He is aware himself that in most universities procedures are being evolved.

[Prof. S. Nurul Hasan]

It is best to leave the procedures to be evolved by the academic community, teachers and the students sitting together and evolving rather than our laying down a detailed procedure here. Therefore, I am unable to accept the amendment.

MR. DEPUTY CHAIRMAN: The question is:

18. "That at page 11, after line 37, the following be inserted, namely:—

'Provided that it shall be obligatory on the Vice-Chancellor to consult the Executive body of the students' union before taking any disciplinary action against any student and no punishment contrary to its advice shall be awarded to any student.'

*The motion was negated.*

DR. K. MATHEW KURIAN: Before you put my amendment to vote, I request the Minister, through you, Sir, that even if this is not accepted would the Minister give an assurance that this idea will be conveyed to the University authorities so that they may keep it in view while preparing statutes and so on?

PROF. S. NURUL HASAN: I will certainly convey the idea.

MR. DEPUTY CHAIRMAN: The question is:

22. "That at page 11,—

(i) after line 37, the following be inserted, namely:—

'Provided that the Executive Council of the Students' Union is consulted before taking any disciplinary action against any student and no punishment contrary to its advice shall ordinarily be given to any student.'

(ii) 'lines 38 to 42 be deleted.' "

*The motion was negated.*

MR. DEPUTY CHAIRMAN: The question is:

"That clause 31 stands part of the Bill."

*The motion was adopted.*

*Clause 31 was added to the Bill.*

*Clauses 32 to 41 were added to the Bill.*

### THE SCHEDULE

SHRI RAJNARAIN: Sir, I move:

19. "That at page 14,—

(i) lines 5-6, for the words 'three thousand' the words 'one thousand and five hundred' be substituted:

(ii) lines 6-9, the words 'and he shall be entitled, without payment of rent, to use a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.' be deleted; and

(iii) 'lines 10 to 20 be added.'

मैं पहले इस क्लॉज को पढ़ दूँ उसके बाद अपना संशोधन पढ़ूँगा। इस में यह लिखा है कि कुलपति को तीन हजार रुपए प्रतिमास वेतन दिया जाएगा और वह अपनी पदावधि के दौरान बिना किराया दिए सुसज्जित निवास स्थान का हकदार होगा तथा ऐसे निवासस्थान को बनाए रखने के बारे में स्वयं कुलपति को कोई प्रभार नहीं देना होगा। यह सारा इसमें है। मैं अपने इस संशोधन के द्वारा जो सत्तारूढ़ शासक दल के सम्मानित सदस्य बैठे हुए हैं और हमारे मित्र श्री हर्षदेव मालवीय और जगदीश जोशी जी बैठे हुए हैं उनसे निवेदन करना चाहूँगा कि भारतवर्ष में महात्मा गांधी का नाम सभी लोग ले रहे हैं

तो 1931 का कराची रोज़ेक्यूशन भी हम लोग याद करें जिसमें यह कहा गया है कि 500 रुपये से ज्यादा किसी को भी तनख्वाह न दी जाए। आज कांग्रेस के लोग सत्तारूढ़ दल के लोग अपने समाज को किस तरह से बनाना चाहते हैं मैं समझ नहीं पाया। क्या इस गरीबी की स्थिति में वाइस चांसलर की शोभा 3000 रुपये प्रति मास से होगी या वाइस चांसलर की शोभा उसके गुणों और उसकी प्रतिभा से होगी। कुछ लोग कहते हैं इनको हम 3000 रुपये तनख्वाह क्यों न दें आखिर इनकी भी तो कुछ हैसियत है। आज हमारे यहां हैसियत का मापकन पैसे से हो गया है। अगर आपको इसी नीति को चलाना है तो बेकारी हटाने का नारा मत लगाइए। मैं चाहता हूँ इस समय जो माननीय नुरुल हुसैन साहब ने एक नया विधेयक प्रस्तुत किया है, जरा इसकी गरिमा को समझ लें। इसकी गरिमा को समझकर ही हमने यह संशोधन पेश किया है इसलिए इस संशोधन को भी मंत्री जी समझने की कोशिश करें। कतई भी हम नहीं चाहते कि इस गरीब मुल्क में 30 पैसे प्रति दिन की आमदनी की आमदनी हो। मैं उत्तर प्रदेश के बस्ती जिला में गया था। बस्ती जिला उत्तर प्रदेश का एक सबसे गरीब जिला है। वहां पर 116 रुपये एक आदमी को प्रति वर्ष में खाने को मिलता है। जिस देश में 116 रुपये प्रति वर्ष प्रति व्यक्ति आमदनी हो उस मुल्क में वाइस चांसलर 3000 रुपये पाए और वह सुसज्जित भवन पाए जिसकी कोई परिभाषा नहीं उस भवन को सजाने में कितना पैसा लगेगा इसकी कोई सीमा इसमें नहीं है। एन वाइस चांसलर अपने भवन को 50 हजार रुपये से भी सजा सकता है और 50 लाख रुपये से भी सजा सकता है। इसलिए इस विधेयक को एक पूँजीवादी मुल्क का विधेयक कहे न कि पश्चिमी यूरोप के विश्वविद्यालय का विधेयक तो इसमें कोई ज्यादाती न होगी।

**श्री उपसभापति :** यू वाइण्ड अप नाउ।

**श्री राजनारायण :** मैं अपनी बातें दोहरा नहीं रहा हूँ। मैं तो अपने संशोधन पर जो जरूरी है वही कह रहा हूँ।

**श्री जगदीश जोशी (मध्य प्रदेश) :** चूँकि हमारा नाम लिया गया है, इसलिए मैं स्पष्टीकरण कर देना चाहता हूँ। यहां पर कराची प्रस्ताव का उल्लेख किया गया है। मैं यह कहना चाहता हूँ कि उस प्रस्ताव में सरकारी मंत्रियों के लिए 500 रु० रखे गये थे। उस वक्त सारे देश की आमदनी और खर्च का सवाल नहीं था। अगर इस पर बहस होती तो हम बहस करते। इसलिए इस वक्त इस कराची प्रस्ताव का उल्लेख करना निर्मूल है, निरर्थक है।

**श्री रबी राय (उड़ीसा) :** इसलिए दो हजार रखिये।

**श्री राजनारायण :** श्रीमन्, आप इस बात को खुद समझ सकते हैं कि श्री जगदीश जोशी बहुत ही गलत जगह पर बैठ गये हैं इसलिए कुछ वहां का प्रभाव तो पड़ेगा यानी कह रहे हैं कि सन 1931 में जी. प्रस्ताव पास किया गया वह प्रस्ताव केवल सरकारी कर्मचारियों के लिए था। तो वह प्रस्ताव क्यों किया गया? इसलिए कि हम आदर्शवादी थे, हम सरकारी कर्मचारियों को भी आगे लाते थे और चाहते थे कि सरकारी कर्मचारी भी जीवन निर्वाह पर कम खर्च करें और यह नहीं होना चाहिए कि 500 रु० तो एक सरकारी कर्मचारी को मिले और श्री जगदीश जोशी 5000/- रु० ले लें या प्रधान मंत्री श्रीमती इन्दिरा नेहरू गांधी मिंग कोट पहन लें। इस लिए उस स्थिति में प्रस्ताव किया गया था कि सरकारी कर्मचारियों में सेवक की वृत्ति हो। इसमें हमने जो संशोधन रखा है वह वाईस

[श्री राजनारायण]

चांसलर की आवश्यकताओं को देखते हुए और अन्य तमम चीजों को देखते हुए उसका वेतन 3000 रु० की जगह 1,500 रु० रखा जाय। मेरे मुताबिक तो मुल्क में किसी को भी 1,500 रु० महीने से ज्यादा तनखाह या आमदनी रखने का अधिकार देना नहीं चाहिए। तो इसलिए हमने यह संशोधन किया कि 1,500 रु० पाना कोई कम बात नहीं है। मैं चाहता हूँ कि सरकारी पक्ष के लोग इसको अवश्य मान लें।

इसके अलावा मेरा संशोधन यह है कि पंक्ती 16-18 में "और वह अपनी पदावधि के दौरान बिना किराया दिए सुसज्जित निवास स्थान का हकदार होगा तथा ऐसे निवासस्थान को बनाए रखने के बारे में स्वयं कुलपति को कोई प्रभार नहीं देना होगा" शब्द निकाल दिए जायें। हम नहीं चाहते कि कोई भी वाइस चांसलर उप-कुलपति किसी सुसज्जित मकान में रहे। हम चाहते हैं कि वह सादा जीवन बिताए, हाई थिंकिंग रखे और इस प्रकार सादा जीवन रखकर सारा काम करे इस लिए हमने यह संशोधन यहाँ पर रखा है।

*The question was proposed.*

PROF. S. NURUL HASAN: Sir, I regret that I am unable to accept this amendment. When the entire country puts Rs. 1500 a month as the maximum income limit for everyone, I will be quite willing to reduce the salary of the Vice-Chancellor.

MR. DEPUTY CHAIRMAN: The question is:

19. "That at page 14,—

(i) lines 5-6, for the words 'three thousand' the words 'one thousand and five hundred' be substituted;

(ii) lines 6-9, the words 'and he shall be entitled, without payment

of rent, to use a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.' be deleted; and

(iii) 'lines 10 to 20 be deleted.'"

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: The question is:

"That the Schedule stand part of the Bill."

*The motion was adopted.*

*The Schedule was added to the Bill.*

MR. DEPUTY CHAIRMAN: Clause 1—there is no amendment. Dr. Ramkripal Sinha is not here. There is another amendment on Long Title. Shri R. Narasimha Reddy is not here.

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

PROF. S. NURUL HASAN: I move:

"That the Bill be passed."

*The question was proposed.*

SHRI BHUPESH GUPTA: Most of us, I believe, have welcome this measure because it has come by way of a follow-up action after an agreement has been arrived at on the basis of the six-point formula. So, we are in support of this measure. We welcome it. Some suggestions have been made.

Now this is another University which is going to be launched by the Centre. Here is an occasion when we can give a new dimension and a new direction to the structure and pattern of this new University that is going to be constituted. We are now, of course, bound by the provisions of this law which will be

passed just now. But at the same time in the matter of implementation we can certainly ensure that things are settled from the point of view of, as far as possible, academic freedom to the teachers and students community and also for eliminating to the maximum extent possible bureaucratic elements which are ruining our educational system today. Hence, I would suggest that hon. Minister should hold consultations not only with officials of Andhra Pradesh, but also other academicians, educationists, students and their representatives with a view to making practical arrangements. At this stage I cannot go into the details of provisions, nor is it may intention to do so. But I would only say that this question has now become a vital question. Education Ministry is somehow or other kept at a low level. Not that Prof. Nurul Hasan is responsible for that. He is an educationist himself and he has a higher status. But in the Parliament somehow we feel that since the days of Maulana Azad, Education Ministry has not been getting the attention it deserves. I know education is a State subject. I do not like education to be a concurrent subject. I want it to remain as a State subject. But that does not mean that you should not render all possible help and give good advice and given necessary financial assistance to the educational institutions of our country which are run under the States. Central University—the one which we are going to have—should set an example in remodelling, remoulding and democratising the entire educational structure. Recently I was in Calcutta. There the Syndicate or Senate passed a resolution demanding that the Calcutta University, while remaining in the State, should be granted the status of a national university. Such demands are coming up. People want the Centre to take interest, although they will not give up their rights. I want such ques-

tions to be considered. Some of the State Universities should be given the status of National University and should be given Central financial assistance. Prof. Hasan is handicapped by the fact that he does not have resources. I think Parliament should really voice its opinion on the subject. I want the House to say that the budgetary allocation for education at the Central level must be considerably and substantially raised. Unless we provide for such things, nothing will happen. Whatever the Minister might like to do, he will not be able to do because he does not have enough funds. Therefore, why should we not spend a little more money on education? Why should the amount be so meagre as it is today? The budgetary allocation for education should be raised by a minimum percentage both on the revenue side and the expenditure side. Below a level, it should not go. It can be raised. We shall certainly do that. Otherwise how are you going to function? Therefore, I demand that the budgetary allocation to education should

be considerably raised in order to make the fund available. Finally,  
P.M.

Sir, with regard to the rights of the students and teachers, I would like to state that democratisation has become a vital necessity. Our education today is a class-biased education and the educational system at the higher level is weighted much in favour of the affluent classes, of the propertied classes, whereas we do not have any facility for the poorer classes who do not have the chance of entering the portals of our Universities today. Therefore, Sir, a reorientation in the educational structure, in its whole outlook, in its approach and in its behavioural pattern, is needed with a view to ensuring that the sons of the working people, whether they come from the villages or from the towns, are in a position to

[Shri Bhupesh Gupta]

enter the portals of the bigger and higher educational institutions and are given proper education. But this is not being done. Therefore, this aspect of the problem should also be taken into consideration seriously.

As far as the democratic rights are concerned, Sir, they do not exist really as they should. All these Reports of the Gajendragadkar Committee or the earlier Committees should remain as they are. Let them remain there and you discuss them. But, Sir, I want that the whole question should be discussed *de novo* from the point of view of restructuring our educational system, remodelling it and remoulding it. And, Sir, we must have a break with the past in a very vital and decisive way. Sir, the crisis in our education today is largely due to the fact that, in the first instance, it is class-biased, it is bureaucratised, and, then, those who should be given proper rights in the educational field, the teachers and the students, are not given their due rights which is why we are in the midst of chaos and crisis in the system of our education. Therefore, Sir, I have made all these suggestions. The honourable Minister would have this Bill passed. By all means, Sir, let him have it passed. But I think the time has now come for certain things to be done. I do not know, because nobody knows also, what happens to an individual Minister. But we expected, when Prof. Hasan came to the Ministry—I have got great personal regard for him because he is a man of vision and of progressive views and there is no doubt about it—that he would start the process of discussions. Sir, I appeal to him that he should start the process of discussions and deliberations with the educationists in the country and the students and teachers so that a new educational policy can be evolved in order to cover

all aspects of education. Sir, we must break with the present system of education which is hideous, which is undemocratic, which is class-biased and which does not meet the requirements of the poorer sections of the community. This is not only a question of the academic world, but this is also a matter which goes to the root of our cultural elevation and advancement of the society as a whole.

श्री महादेव प्रसाद वर्मा (उत्तर प्रदेश) : उप-सभापति जी, नेशनल यूनीवर्सिटी का कोई परपज होता चाहिये। डाक्टर रवीन्द्र नाथ टैगोर ने जब विश्व-भारती कायम की थी, श्री मालवीय जी ने जब हिन्दू यूनिवर्सिटी कायम की थी, श्री सैयद अहमद खान ने जब मुस्लिम यूनीवर्सिटी प्रारम्भ की थी, तो इन सब यूनीवर्सिटियों को कायम करने के पीछे एक भावना थी। हम इससे सहमत हैं या नहीं, लेकिन उसका एक परपज था। आज जो नेशनल यूनीवर्सिटी बनाने जा रहे हैं, उसका क्या परपज है क्योंकि सारे सूबों में, प्रदेशों में यूनीवर्सिटियाँ कायम हैं। आपकी नेशनल यूनीवर्सिटी का क्या मतलब होगा। अगर उसमें कोई विशेषता नहीं है, तो आप बेकार का प्रयास क्यों करने जा रहे हैं। विशेषता तब ही हो सकती है जब आप नेशनल यूनीवर्सिटी के साथ नेशनल प्राबलम्स को लें।

जो कोठारी कमिटी थी, गजेन्द्रगडकर कमिटी थी, उसने एक बहुत सीमित दायरे में काम किया और वह सीमित दायरे के अन्दर ही घूमती रही और तमाम एजुकेशन प्राबलम्स को वह छू नहीं सकी। वह तो केवल यूनीवर्सिटी के प्रोफेसरों, रीडर और वाइस चान्सलर की थोड़ी सी चीजों को ही देख सकी। देश के अन्दर जो एजुकेशनल प्राबलम्स हैं और उसके साथ-साथ जो दूसरे प्राबलम्स नित्यी हैं, अगर नेशनल यूनीवर्सिटी कायम करने का आपका विचार है, तो आपको इन सारी समस्याओं का भी समाधान निकालना होगा। हमारे शिक्षा जगत के सामने जो इस

समय समस्याएं हैं, उनका हल भी आप ने निकालना होगा। अगर यह यूनीवर्सिटी इन समस्याओं का हल निकाल सकती है, तो ठीक है। वरना देश में जितनी यूनीवर्सिटीज इस समय हैं, उनसे एक और आप जोड़ रहे हैं।

अमेरिका में नीग्रो की आबादी काफी है और 50-60 साल पहिले वे गुलामी की हालत में रहते थे, यह बात किसी से छिपी नहीं है। बुकर वाशिंगटन ने दो बच्चों को लेकर इलिया बनाने का काम शुरू किया था और उनको रोटी दी थी। आज उसकी प्रारम्भ की हुई बुकर वाशिंगटन यूनीवर्सिटी है। उसने अमरीका की सारी नीग्रो जाति को जीवनदान दिया है। आज वह दुनिया की फर्स्ट क्लास वेल्-डिसिप्लिन्ड यूनीवर्सिटी है। आप क्या करने जा रहे हैं? देश का प्राबलम है लिग्विस्टिक, देश का प्राबलम है उसकी गरीबी, देश का प्राबलम है अन-एम्प्लाय-मेंट, देश का प्राबलम है शिक्षा में अनुशासन-हीनता, जो देश को खाए जा रहा है। क्या आपकी यूनीवर्सिटी इन प्रश्नों का जवाब दे सकेगी? आपकी नेहरू यूनीवर्सिटी नहीं दे पा रही है, सेंट्रल यूनीवर्सिटी नहीं दे पा रही है। फिर आप क्यों एड कर रहे हैं। और इसके पीछे कोई आब्जेक्ट है तो उसका चलाना बाजिव है, वरना 10-20 करोड़ रुपया आप और खर्च कर दें सेंटर के खजाने से केवल कुछ लोगों को बड़ी-बड़ी पोस्टें देने के लिए तो यह कोई नेशनल पोलिसी नहीं है।

जहां तक उसके कंट्रोल का प्रश्न है, मैं एक मिसाल देना चाहता हूं। मैं बनारस यूनीवर्सिटी में पढ़ रहा था। मालवीय जी बाइस चांसलर थे। 31 का जमाता था। वहां हिन्दू-मुस्लिम दंगा हो गया 10 बजे सुबह। मैं मालवीय जी के बंगले की बगल में एक वाचनालय में पढ़ रहा था। मालवीय जी दो वक्त नहाते थे—एक सुबह पूजा करने से पहले और दूसरे खाने के पहले करीब 10 बजे। उस समय एक लड़का साइकिल पर भागा

हुआ आया। उसकी पीठ में छुरे का चाव था, किसी गुन्डे ने उसे छुरा मार दिया था वह जैसे ही यूनीवर्सिटी में पहुंचा हजारों लड़के लाठी-डंडा लेकर निकल पड़े। मालवीय जी के बंगले के सामने से लड़के निकले तो उनका ड्राइवर बाहर से चिल्लाया—मालवीय जी नहा रहे थे—लड़के जा रहे हैं दंगे में। मैं उस दृश्य को आपको बताऊं। मालवीय जी निकले, आधी धोती भीगी हुई, आधी धोती सूखी, नंगा बदन, नंगे पैर और लड़के जो घूम कर जा रहे थे सीधे उनसे पहले फाटक पर पहुंचे। जब हजारों लड़कों का हुजूम पहुंचा तो उसके आगे भाग कर पहुंच जायें, संयोग से उनके पीछे त्रिलोचन पन्त थे और उनके पीछे मैं। मालवीय जी ने एक लड़के को इशारा किया और पूछा कि कहां जा रहे हो उसने कहा कि देखिए, गुन्डों ने छुरा मारा है। मालवीय जी ने कहा देख लिया, वापस जाओ यह काम मेरा है, तुम्हारा नहीं, तुम्हारे भी बाप ने तुम्हें इसके लिए नहीं भेजा है, यह जिम्मे-दारी मेरी है, वापस जाओ। एक ही शब्द में हजारों लड़के उस घटना को सामने रखते हुए वापस चले गए। मालवीय जी वापस आए, फोन उठाया, डी एम और एस पी को बुलाया और केवल एक शब्द कहा, मे यहाँ शहर से लड़के आते हैं, हिंदु भी, मुसल-मान भी, ईसाई भी, अगर किसी के गुन्डों ने छुरा मारा तो मेरी जिम्मेदारी नहीं होगी आपकी होगी। 9 दिन दंगा चलता रहा, एक भी छात्र के ऊपर हमला नहीं हुआ। उनके समय में कहीं इन्डिसिप्लिन का नाम नहीं था। मालवीय जी को वेतन के रूप में एक पसा नहीं दिया जाता था। आप चाहते हैं नेशनल यूनीवर्सिटी? आपको पैदा करना पड़ेगा महामन्त्र मालवीय, आपको पैदा करना पड़ेगा सर सैयद अहमद, नए विचारों के लिए, नई दिशा देने के लिए। मुझे बड़ा दुःख होता है, मैं राजनारायण जी की बात से सहमत हूं कि आप प्रेसिडेंट को हर बार, हर चीज में क्यों खींचते हैं। उसकी एक पोस्ट है, एक स्टेटस है। हर छोटे बड़े मामले में



श्री महादेव प्रसाद वर्मा]

आप प्रेसिडेंट को क्यों घसीटना चाहते हैं ? प्रेसिडेंट का अर्थ क्या है ? प्रेसिडेंट का अर्थ होगा, मिनिस्ट्री, मिनिस्ट्री का अर्थ होगा ब्यूरोक्रेसी । फैसला ब्यूरोक्रेसी करेगी और नाम होगा प्रेसिडेंट का । सारा कंट्रोल आप सेंट्रलाइज कर रहे हैं । कहीं ऐसे आदमी के लिए गुंजाइश नहीं है जो स्वतंत्र रूप से ऐसी संस्थाओं को चला सके । वह रास्ता आप देना नहीं चाहते हैं । सारा ब्यूरोक्रेटाइजेशन करके सेंट्रल कमान्ड से आप यूनिवर्सिटी चलाना चाहते हैं और चाहते हैं कि उसमें अनुशासन भी रहे । ऐसा नहीं हो सकता ।

म एक मिसाल और देता हूँ स्कूलों के सम्बन्ध में । इंग्लैंड में दो छोटे-छोटे स्कूल हैं, हजार वर्ष पुराने, ईटन और हैरो । आप को यदि होगा कि नेपोलियन को हराने के बाद जनरल बेलिंगटन ने कहा था कि : "दि बैटल आफ वाटरलू वाज वन आन दि प्ले ग्राउन्ड आफ ईटन" । 50 फीसदी बड़े-बड़े राजनीतिज्ञ और थिंकर वहाँ से निकले हैं । हमारे जवाहर लाल जी भी और कैनाडा के प्राइम मिनिस्टर भी वहाँ से आये हैं । हैरो और ईटन, कैब्रिज और आक्सफोर्ड जैसी जो यूनिवर्सिटीयाँ हैं उन्होंने दुनिया को क्या-क्या नहीं दिया । क्यों ? इसलिए कि वह गवर्नमेंट के पंजे में नहीं हैं । इस लिए कि वह गवर्नमेंट, एजेंसी बन कर नहीं चल रही हैं । इसलिए कि उन का अपना जीवन है । एक यूनिवर्सिटी अमर हिन्दुस्तान के अंदर इस तरह की संगठित हो जाय तो वह अकेले ही सैकड़ों यूनिवर्सिटियों के कान काट सकती है । जहाँ तक देश के प्राबलम्स का सवाल है, उसका हल आप देश को नहीं दे रहे हैं; क्योंकि आज आप की यूनिवर्सिटीज एक खास ढंग से कंट्रोल हो रही है । वह एजेंसी हैं गवर्नमेंट की । उन को आप ने स्वतंत्र छोड़ दिया है ऐसा हम नहीं कह सकते । अधिक समय नहीं है, इसलिए मैं केवल एक बात और कहना चाहता हूँ । जहाँ तक विद्यार्थियों के अनुशासन का सवाल है, आप याद रखिए

कि यह प्राबलम्स आप के कंट्रोल के बाहर होता जा रहा है । क्यों ? इसलिए नहीं कि विद्यार्थी और छात्र समाज अपनी जिम्मेदारियों को नहीं समझ रहे हैं, वरन्, इसलिए कि उसके सामने जो नकशा आ रहा है, उस से वह चिंतित है और आप उस को मोल्ड नहीं कर पा रहे हैं । आप उसे जबर्दस्ती कंट्रोल करके, कानून बना कर इस उभरते हुए नौजवान समाज को नहीं सम्हाल सकते । उस के सामने जो सवाल हैं, उस की जिन्दगी के सामने जो माहौल है, उन्हें आप को ठीक करना पड़ेगा और उसका भविष्य जो अंध-कारमय है, उसे आप को प्रकाशमय बनाना पड़ेगा, तभी अनुशासन की बात चल सकेगी वरना आप कैसा भी कानून बनायें, वह चलेगा नहीं ।

श्री प्रकाशवीर शास्त्री : विश्वविद्यालय परिवार में एक नये सदस्य की वृद्धि के समय, विशेष कर केन्द्रीय विश्वविद्यालय परिवार में एक नये सदस्य की वृद्धि के समय मैं शिक्षा मंत्री जी का ध्यान शिक्षा से संबंधित कुछ विषयों की ओर आकर्षित करना चाहता हूँ जिनके संबंध में समय-समय पर सरकार और देश के शिक्षा विशेषज्ञ कुछ निर्णय ले चुके हैं । अभी पिछे श्रीनगर में जो दूसरा राष्ट्रीय एकता सम्मेलन हुआ था, हमारे शिक्षा मंत्री जी को स्मरण होगा, उस में जहाँ इस विषय पर एक निर्णय लिया गया था कि पब्लिक स्कूलों में जो एक क्लास विशेष तैयार हो रहा है उस से देश को कैसे बचाया जाय, वहाँ इस बात पर विवेक रूप से बल दिया गया था— मैं स्वयं उस एकता समिति का सदस्य था कि यह जो डोमिसाइल सर्टिफिकेट की पद्धति है इसको समाप्त करना चाहिए देश में । एक मद्रास का विद्यार्थी अगर दिल्ली में आकर प्रवेश लेना चाहता है, या दिल्ली का विद्यार्थी कलकत्ता में जा कर प्रवेश लेना चाहता है, तो एक ही दश में यह क्या नयी पद्धति प्रारंभ हो गयी है कि उस को सब से पहले इस बात का प्रमाण देना होगा कि वह बंगाल का

रहने वाला है या तामिल नाडु का रहने वाला है या दिल्ली का रहने वाला है। तो इस बात पर राष्ट्रीय एकता समिति में उपसभापति जी, विशेषरूप से बल दिया गया था कि डोमिसाइल सर्टिफिकेट की जो परंपरा है उसको जल्दी समाप्त कर दिया जाय। लेकिन अभी तक हम यह देख रहे हैं कि इस विषय में आप निर्णय नहीं ले सके।

दूसरी बात, इन विश्वविद्यालयों में जो राजनीतिक हस्तक्षेप बढ़ता जा रहा है, उस की ओर मैं आपका ध्यान आकर्षित करना चाहता हूँ। अभी कुछ दिन पहले समाचार आया था कि पटना विश्वविद्यालय के उपकुलपति ने त्यागपत्र दे दिया। फिर किसी तरह से वहाँ के विद्यार्थियों ने या सरकार ने दबाव डाल कर उन का वह त्याग पत्र वापस करवा दिया। फिर भागलपुर विश्वविद्यालय के उपकुलपति के संबंध में चर्चा आयी। अभी काशी विद्यापीठ के रघुकुल तिलक जी त्यागपत्र दे चुके हैं। मेरठ विश्वविद्यालय के श्री कपूर ने त्याग पत्र दे दिया है। आज ही समाचार पत्रों में है कि गोरखपुर विश्वविद्यालय के जो प्रो वाइस चांसलर है, प्रति कुलपति जिन को आप कहते हैं उन्होंने त्याग पत्र दे दिया है यह सब लोग जो त्याग पत्र दे रहे हैं, उपसभापति जी शायद वह जाते हुए यह कहते हैं कि हमारे विश्वविद्यालय में राजनीतिक हस्तक्षेप अधिक बढ़ गया है, उस से परेशान हो कर हम इस विश्वविद्यालय से मुक्ति ले रहे हैं, हटना चाहते हैं। मेरा कहना यह कि जब आप विश्वविद्यालय परिवार में एक नये सदस्य को भर्ती करने के लिए जा रहे हैं और एक केन्द्रीय विश्वविद्यालय की स्थापना करने जा रहे हैं, तो इस दिशा में बहुत मजबूती से निर्णय लीजिए कि हमारे विश्वविद्यालय जो आज राजनीति का अखाड़ा बनते जा रहे हैं, उन में यह स्थिति समाप्त हो और यह कच्चे मस्तिक उस में न पड़ें। उनमें सुसभ्य नागरिक तैयार होने चाहिए और वे विद्यार्थी संकुचित दलों में न पड़े इस विषय में भी आपको सोचना चाहिए।

तीसरी बात मैं यह कहना चाहता हूँ कि इन विश्वविद्यालयों में जो आनरेरी डाक्टरेट की डिग्री देने की परम्परा प्रारम्भ हुई है उसके परिणामस्वरूप विश्वविद्यालयों की डाक्टरेट डिग्री का उपहास हो रहा है। पहले यह विद्वत्ता के आधार पर दी जाती थी, उनकी सेवाओं के आधार पर, उनकी क्षमता के आधार पर या उन्होंने कोई साहित्यिक रचनायें की हों, इस आधार पर दी जाती थी। पर अब ये आनरेरी डिग्री उपहार के रूप में दी जाने लगी हैं और विशेष रूप से मंत्रियों को ये डिग्रियाँ दी जा रही हैं। पहले राय बहादुर और खान बहादुर होते थे और अब विश्वविद्यालयों की उपाधियाँ भी सम्मानित राय बहादुर और खान बहादुर की श्रेणी में शामिल हो रही हैं।

चौथी बात जो मैं कहना चाहता हूँ वह यह है कि जो हमारे केन्द्रीय विश्वविद्यालय हैं, इनमें कुछ नये विश्वविद्यालय भी खुले थे, जब जवाहरलाल नेहरू विश्वविद्यालय खुला था तो मैंने बड़े उत्साह से इसका समर्थन किया था लेकिन आज जवाहरलाल नेहरू युनिवर्सिटी अगर एक शब्द मैं कहूँ तो यह भारतवर्ष की लुम्ब्या युनिवर्सिटी हो गई है, इससे ज्यादा शब्द मैं नहीं कह सकता। आपके जो शिक्षा केन्द्र हैं, विद्या मन्दिर हैं उनको पवित्र रहना चाहिए, वह राजनीतिक अखाड़े नहीं रहने चाहिए। जब जवाहरलाल नेहरू युनिवर्सिटी जो सरकार की नाक के नीचे है उसको आप बचा नहीं पाये तो हैदराबाद में विश्वविद्यालय को आप बचा लेंगे, इसमें मुझे सन्देह है।

दो बातें जो मैं अंत में कहना चाहता हूँ वे ये हैं। एक तो विश्वविद्यालयों को अनुदान देने के सम्बन्ध में है। अभी कुछ दिन पहले एक घटना घटी—संक्षेप में मैं उसका वर्णन कर रहा हूँ। हिन्दी भाषी राज्यों के विश्वविद्यालयों की एक बैठक हुई। उसमें अलीगढ़ मुस्लिम विश्वविद्यालय के उपकुलपति जिनको अब आपने उर्दू के किसी विभाग का अध्यक्ष बना कर यहाँ बुला लिया है, उन्होंने खड़े

[श्री प्रकाशवीर शास्त्री]

होकर यह कहा कि सरकार हमसे यह चाहती है कि हम अनुशासन कायम रखें, पर पैसा देती नहीं। जब उन्होंने यह कहा तो इंदौर विश्वविद्यालय के उप-कुलपति ने उस पर खड़े होकर यह कहा कि अगर सरकारी रहस्यों को प्रकट करने की घृष्टता को क्षमा कर दिया जाए—वह विश्वविद्यालय अनुदान आयोग के सचिव रहे चुके थे—तो उन्होंने कहा कि जिस अनुदान की आप शिकायत कर रहे हैं कि उसके बिना अनुशासन नहीं रहे पाता है। सरकार से 12 करोड़ रुपया वर्ष में आपको अनुदान मिलता है। और मैं जिस विश्वविद्यालय का उप-कुलपति हूँ, मेरे साथ 13 महा-विद्यालय हैं। उनकी संख्या मिला कर 9 हजार से ऊपर विद्यार्थी बैठते हैं। जिस विश्वविद्यालय को 12 करोड़ या 9 करोड़ मिल रहा है इसके अन्दर साढ़े चार हजार विद्यार्थी हैं। मेरे यहां 9 हजार विद्यार्थी हैं उसको एक करोड़ दिया जाता है। तो मेरे यहां इस सिद्धान्त से अनुशासन बिलकुल नहीं रहना चाहिए। अलीगढ़ यूनिवर्सिटी पर म नहीं जाना चाहता; क्योंकि यह हैदराबाद विश्वविद्यालय बिल का तृतीय वाचन है, इसलिए इसकी चर्चा इस समय नहीं करूंगा, परन्तु किसी अन्य समय प्रोफेसर नुरुल हसन साहब जो अलीगढ़ विश्वविद्यालय से निकट से संबंधित है, उनसे इस विषय पर विस्तार से चर्चा करूंगा।

अंत में इन्हीं का दिया हुआ एक उत्तर जो मेरे हाथ में है, प्रो० नुरुल हसन साहब का, अतारांकित प्रश्न 1022 के उत्तर में है दिनांक 14 अगस्त को दिया है। मैंने इसमें यह पूछा था कि क्या कभी केन्द्रीय सरकार ने इस प्रकार का निर्णय लिया था कि दक्षिण भारत में कोई हिन्दी माध्यम का विश्वविद्यालय स्थापित किया जाए? मैं उस समिति का सदस्य रह चुका हूँ, प्रधान मंत्री उस सेंट्रल एडवाइजरी हिन्दी कमेटी की उस समय अध्यक्ष थी। उसमें मोरारजी देसाई देश के वित्त मंत्री भी सदस्य थे। एक कमेटी बनी जो निर्णय करने के

लिए बनी कि हिन्दी माध्यम का यह विश्व-विद्यालय दक्षिण भारत में—चाहे हैदराबाद में बने, गुलबर्गा में बने या बंगलौर में बने। सिद्धान्तः वह बात तय हो चुकी थी और उसमें यह निर्णय ले लिया जा चुका था कि हिन्दी माध्यम का विश्वविद्यालय स्थापित किया जाएगा, लेकिन यहां तो दिक्कत यह है कि मंत्रियों के जाने के साथ सरकार की नीतियां भी बदलती हैं। इसके लिए तरह तरह की व्याख्याएँ की जाती हैं। इसमें कहा गया है कि चर्चा तो चली थी, लेकिन विश्वविद्यालय अनुदान आयोग की एक समिति बनी, उस समिति ने इसको उपयुक्त नहीं समझा। मैं समझा था कि प्रधान मंत्री जिस समिति की अध्यक्षता है उसका निर्णय सर्वोपरि होगा या फिर हमारा विश्वविद्यालय अनुदान आयोग ने जो सब कमेटी बना के उसका निर्णय सर्वोपरि है? अगर केन्द्रीय विश्वविद्यालय जो आप हैदराबाद में स्थापित करने जा रहे हैं उसका माध्यम हिन्दी नहीं हो सकता तो मेरी निश्चित राय है कि देश के अन्दर एकता स्थापित करने के लिए और राजभाषा को सारे देश में समान रूप से विकसित करने के लिए आप गुलबर्गा में चाहे बनाइये, चाहे बंगलौर में बनाइये या हैदराबाद में बनाइये, दक्षिण भारत में हिन्दी माध्यम का विश्व-विद्यालय अवश्य स्थापित कीजिए।

श्री मुहम्मद युनुस सलीम : दो शब्द उर्दू के बारे में भी कहिए।

श्री प्रकाशवीर शास्त्री : सलीम साहब कह रहे हैं कि दो शब्द उर्दू के लिए कह दू। तो मेरा कहना है...

श्री उपसभाध्यक्ष : अब समय नहीं है इस वक्त।

SHRI KRISHNA KRIPALANI (Nominated): Sir, while I welcome the Bill—any educational venture anywhere in India is to be welcomed—I cannot help regretting that a Central University had to be established, not on educational

considerations but as a counter in political bargaining. It was a good and worthy object, to help maintain the regional integration of Andhra Pradesh. But, it would have set a healthier precedent if the Andhra Pradesh had been provided adequate financial assistance by the Centre to start one more State University in Hyderabad or elsewhere. If one more University was needed.

Sir, if a Central University had to be established in Hyderabad, it might have been given a truly national character by making the medium of instruction multi-lingual, in harmony with the multi-lingual tradition of the region. The teachers might have been given the option of teaching and the students of learning through the medium of Telugu or English or Hindi or, as I would have preferred, Hindi-Urdu-Hindustani, the language dear to Gandhiji which he tried to propagate—unfortunately in vain. It might have been an experiment fraught with some difficulty, as all bold experiments must be, but an experiment worth making in the interest of national integration, an experiment worthy of the Centre. Nor is the difficulty as great as may seem on the surface. It need present no great problem if the students are allowed to answer examination papers in any of these three or four languages and if care is taken to ensure that teachers appointed have a working knowledge of all these languages.

Sir, I regret even more that, if money was available for education, it should be wasted on more universities. What the national desperately needs are not more universities, but more and better schools, particularly in the villages and so-called backward areas. As it is, there is a plethora of universities in our country, and every one knows that as the number of universities has increased, the quality of what is mis-called higher education

has steadily fallen, until the universities today are not so much the seats of learning as fields for political propaganda.

Sir, every paisa spent on furthering opportunities of education, elementary and secondary, for children in the rural areas or urban slums is a paisa well spent, an investment that will yield a rich dividend in course of time. It is an investment in human welfare, bringing employment to hundreds of humble teachers and providing the basic instruments of self-development to thousands of ignored children, thus strengthening the base of our national life and culture, and not merely illuminating the apex. More Universities mean more graduates, unemployed and often unemployable, more frustration and more bitterness. On the other hand, a well thought out programme of craft-based education may make possible in course of time what President Giri vividly described as in every acre a pasture, in every home a cottage industry.

Sir, may I suggest for the consideration of the learned Minister of Education that the Central Government might set up, parallel to the University Grants Commission, which has done and is doing useful work in its field, another statutory body, an All India School Grants Commission, to assess and meet the needs and raise standards of teaching in schools all over India. If child is father of the man, this investment may ensure that the future of India will be in better hands than ours have proved to be.

Sir, coming to specific clauses of the Bill under consideration, I have only one humble suggestion to make, and that refers to the power given to the Executive Council to withdraw any degree, honorary or academic, previously granted by the University to any person for good and sufficient cause.

[Shri Krishna Kripalani]

Sir, I do not think any University here or elsewhere has the moral right to withdraw a degree, academic or honorary, which it has once granted, and we may assume that it was granted for good and sufficient cause. Sir, when Mahatma Gandhi led the struggle for national liberation in India, the authorities of the Inner Temple, one of the Inns of Court in London which, some decades earlier, had granted him the Barrister's Diploma, chose to withdraw the Diploma and debarred him—no doubt, from their point of view, for good and sufficient cause. They hereby deprived the Mahatma of nothing and the Inner Temple of a great honour—this decision remains a blot on the name of the Inner Temple.

Sir, I cannot imagine any circumstance which may justify the revoking of a degree or diploma, honorary or earned. Even if it is proved that the recipient had got the degree or diploma on false pretences. (*Time bell rings*).

Thank you.

PROF. S. NURUL HASAN: Sir, some very valuable points have been made on the question of educational policy in the country. I have also some views on the problems of education having spent all my active life for this cause but I must not take the time of the House on this particular occasion to go into the details. Should an occasion arise. . .

SHRI BHUPESH GUPTA: You have said that you have some ideas. I also assume that you have but have you locked out your ideas?

MR. DEPUTY CHAIRMAN: He will open the lock on a proper occasion.

PROF. S. NURUL HASAN: I would like to make one or two general observations on the points which have been made by the hon. Members, with many of which I am in the fullest agreement.

The first important point which has been raised by my hon. friend, Shri Bhupesh Gupta, is the question of class biased education. I think that is the most important problem with which the country is faced. I feel that today the access to higher education as also to secondary and primary education is much more for those who belong comparatively to the well-off classes than to the poorer sections of the community. If I may make my submission, true democratisation does not relate to structural matters but true democratisation means: Is access to the best form of education available to the poorest sections of the community or not? Secondly, again its own limited way and I must confess within the limits imposed on education by its own system, does it contribute to the solution of the problems before the common people, particularly in developing attitudes which are in my opinion generally accepted by this country—attitudes of secularism, socialism and of democracy? However, Sir, hon. Member Shri Bhupesh Gupta had himself provided an alibi for me and that is about the limitation of funds. I wish we could spare funds in order to bring about those changes which will make education more accessible to the weaker sections of the community.

As regards the point he has made about the academic freedom to teachers and students, I agree with him entirely and there is no difference of opinion on that issue. I also agree with the point raised by the hon. Member, Shri Prakash Vir Shastri, that there should be no political intervention in universities. Unfortunately, Sir, I am not attempting to put the blame on any individuals or on any groups but in all humility I would like to echo the sentiments: Please think of the future. We may get some advantage for a short period; I do not know whether even that will

bring us any advantage or not; but please think of the future generation. Let us try to evolve at least a code of conduct. Many leaders here can sit together. I am willing to be at your service. You are political leaders; I am not but I am willing to be at your service.

SHRI RAJNARAIN: You are not.

PROF. S. NURUL HASAN: I am not a leader; I am one of the humble servants who have served the cause of education throughout the life. I am willing to be of service if some conventions can be evolved but please do not allow a situation in which the institutions of learning in general and institutions of higher learning in particular become more the arena of political struggles rather than of learning. I am not suggesting—I would like, Sir, to crave your indulgence just for a moment—that students should not be interested in politics. I as a student have been interested in politics. I have not asked any student and I am not suggesting to any student not to take interest in politics. But please let a situation remain when the teachers and students consider it their sacred duty that academic work while they are in the universities must have precedence over any political advantages.

A small point has been raised by the honourable Shri Prakash Vir Shastri about the Central grant to Aligarh Muslim University. There is no period when the Central grant to Aligarh University amounted to Rs. 12 crores or Rs. 9 crores in any year.

श्री प्रकाशवीर शास्त्री : मैं आपसे निवेदन करना चाहता हूँ, यह तो विश्वविद्यालय अनुदान आयोग के रिकार्ड पर होगा कि मिस्टर जोशी इंदौर विश्वविद्यालय के कुलपति ने....

(Interruptions) अपने भाषण में क्या कहा। मैं आपको बताता हूँ . .

PROF. S. NURUL HASAN: Sir, the hon. Member can easily either write a letter to me or put a question in this House and he will get the facts. Why should he go by the memory of some official? It is a point on which he can get absolutely accurate information.

श्री प्रकाशवीर शास्त्री : नहीं, नहीं आप पता करके आए कि मिस्टर जोशी के आंकड़े सही माने जाएं या आपके आंकड़े सही माने जाएं . .

प्रो० एस० नूरुल हसन: आंकड़े तो गवर्नमेंट के सही माने जाएंगे। याददाश्त के ऊपर किसीके आंकड़े सही नहीं माने जाते। उसका तो आडिट होता है, हिसाब रखा जाता है, विश्वविद्यालय अनुदान आयोग का हिसाब सदन में रखा जाता है। उसके ऊपर जाएंगे या यह कि फलां जगह हमने सुना या फलां जगह से सुना, हमको यह याद आता है, इससे काम नहीं चलता है। फिगर्स एक्ज्यूरेट आपके हाथ में हैं, आप देख सकते हैं। अगर आपको आसानी से न मिल सके तो आप मुझको लिख कर मुझे पूछ लीजिए या सदन में सवाल पेश कीजिए . .

श्री प्रकाशवीर शास्त्री : उपसभापति जी व्यवस्था का प्रश्न है। आप शायद यह सिद्ध करना चाहते हैं कि मैंने जो आंकड़े दिए हैं गलत हैं। मुझे पहले वह आंकड़े पूछने चाहिए थे। दुर्भाग्य से उस समय आप इस देश में शिक्षा मंत्री नहीं थे आप उस समय अलीगढ़ मुसलिम युनिवर्सिटी में थे जिस समय यह कांफरेंस हुई और उन्होंने ये आंकड़े दिए। लेकिन यह आंकड़ा जो आपका ही अभी का दिया हुआ है। शिक्षा मंत्रालय ने जो अलीगढ़ मुसलिम विश्वविद्यालय का ऐकट पास किया और उसके विरोध में जब एक आंदोलन हुआ तो आपने शिक्षा मंत्रालय की ओर से पुस्तिका छपवाई जो जनता में बांटी। उस पुस्तिका में लिखा है कि अलीगढ़ मुसलिम युनिवर्सिटी को हन्डरेड परसेंट ग्रांट दी जाती है। अगर आपको याद नहीं है तो मैं कल वह पुस्तिका भेज दूंगा। मैं आपसे पूछना चाहता हूँ क्या देश में ऐसी और कोई युनिवर्सिटी है जिनको हन्डरेड परसेंट ग्रांट दी जाती है।

**प्रोफेसर एस० नूरुल हसन :** जी हां, बनारस यूनिवर्सिटी को भी उसी उसूल पर देते हैं, दिल्ली यूनिवर्सिटी को भी उसी उसूल पर देते हैं।

**श्री राजनारायण :** श्रीमन्, आन ए पॉइंट आफ इनफार्मेशन. . .

**प्रो० एस० नूरुल हसन :** इस वक्त इनफार्मेशन का सवाल नहीं है . . . (Interruptions) . . . राजनारायणजी, एक मिनट आप ठहर जाइए। मैं अपने मित्र को जवाब पहले दे दू ताकि उनको मैं भुलमर्दन कर लूँ। मैं यह अर्ज करना चाहता हूँ जनावेवाला, माननीय सदस्य बहुत अरसे से सदन के मेम्बर रह चुके हैं, उनको अगर कभी भी सवाल करना था, मैं नहीं था तो इस देश में हमेशा एजुकेशन मिनिस्टर रहे हैं, वे एजुकेशन मिनिस्टर से सवाल करके उसका जवाब हासिल कर सकते थे। उनको इसकी जरूरत नहीं है, माननीय सदस्यों को इसकी जरूरत नहीं है कि अफिसरों की याददाश्त के ऊपर जाएं। पहले भी कोई न कोई तो एजुकेशन मिनिस्टर थे, मैं कहीं भी रहा हूँ लेकिन जो भी एजुकेशन मिनिस्टर रहे, जो इस सदन की तरफ जिम्मेदार रहे, उनसे माननीय सदस्य सवाल कर सकते थे और उसका जवाब मिल सकता था। लिहाजा मेरी गुजारीश यह है कि अगर आप कोई फैक्ट्स जानना चाहते हैं आपके पास या तो जवाब मौजूद होगा और अगर नहीं मौजूद होगा तो आप सवाल पूछ लीजिए, मैं आपकी खिदमत में जवाब देने को तैयार हूँ जिसके ऊपर आप फैसला कर सकते हैं।

**श्री राजनारायण :** श्रीमन् मेरा एक व्यवस्था का प्रश्न है। एक बात मैं निवेदन कर देना चाहता हूँ कि सम्मानित सदस्य को "आप" शब्द का प्रयोग नहीं करना चाहिये। आप शब्द का प्रयोग केवल चेयर के लिए पार्लियामेंटरी पद्धति में प्रयोग होता है।

**प्रो० एस० नूरुल हसन :** मान लिया।

**श्री राजनारायण :** मैं आपकी इजाजत से सरकार से यह निवेदन करना चाहता हूँ कि पंचवर्षीय योजना में जवाहर लाल नेहरू यूनिव

र्सिटी को 6.5 करोड़ रुपया और बनारस हिन्दू यूनिवर्सिटी को सिर्फ 5 करोड़ रुपया दिया गया है। यहां पर माननीय मंत्री जी ने जो गलत आंकड़े दिये हैं, हम उन पर नहीं जायेंगे। लेकिन सरकार की एक छपी हुई किताब है जिसमें जवाहरलाल नेहरू यूनिवर्सिटी के लिए कुल, टोटल ग्रांट 36 करोड़ रुपया दिया गया है . . .

**MR. DEPUTY CHAIRMAN:** Mr. Rajnarain, you do not raise new questions. There is no point of order.

**प्रो० एस० नूरुल हसन :** हजूर वाला, मैं तो एक छोटी सी बात जनावे वाला से कहना चाहता हूँ कि यह बात तय हो जाय कि अगर सरकार ने जवाहरलाल नेहरू यूनिवर्सिटी को 36 करोड़ रुपया सैक्शन किया है, तो मुझ को इजाजत दी जाय कि मैं अलग हो जाऊँ और अगर ये गलत साबित हो, तो मेरे दोस्त को इसी तरह की बात करनी होगी। इसमें क्या मुजायका है।

**श्री राजनारायण :** यहां पर मेज थपथपाने की कोई वजह नहीं है। हमारे पास से प्रोफेसर किताब ले गये हैं जिसमें लिखा था कि जवाहरलाल नेहरू यूनिवर्सिटी को टोटल ग्रांट 36 करोड़ रुपया दिया गया है। यह रकम पांच साल में खर्च हो या 20 साल में खर्च हो। कल मैं यहां नहीं आ रहा हूँ, लेकिन मंत्री जी गलत बयानी कर रहे हैं।

**MR. DEPUTY CHAIRMAN:** There is no use going on repeating it.

**PROF. S. NURUL HASAN:** About the point raised by Mr. Krishna Kripalani about the multi-national nature I have already made my submission at some length. I am sorry at that time the hon. Member was not present. There are several other points but they are not directly related to the Central University of Hyderabad and therefore I would not like to take the time of the House on them.

MR. DEPUTY CHAIRMAN: The question is :

"That the Bill be passed."

*The motion was adopted.*

### THE COMPANIES (AMENDMENT) BILL, 1974

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move:

"That the Bill further to amend the the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956, and the Monopolies and Restrictive Trade Practices Act, 1969, as passed by the Lok Sabha, be taken into consideration."

[The Vice-Chairman (Shri Jagdish Prasad Mathur) in the Chair]

SHRI BHUPESH GUPTA (West Bengal): Sir, on a point of order. Sir, the Government should clarify one point. In the course of the deliberations of the Select Committee, when the discussions were on, suddenly there was a change in the Ministry. We were a little taken aback. It was Mr. Raghunatha Reddy who was the Minister in charge and who was piloting the Bill at that time in the Select Committee. Suddenly we saw a Cabinet change and Mr. Raghunatha Reddy was shifted from the Company Law Affairs to some other Ministry and Mr. Gokhale was brought in. I am not making any reflection on anybody or praising anybody for that matter; all I am saying is the continuity was broken. Sir, as you know very well, the Bill was originally initiated and piloted here by one Minister and that Minister in that capacity became a Member of the Select Committee, of course selected by the House as always happens in such cases. Then suddenly a change was made and

there was a lot of speculation about that change. We came to know—I am not saying something; Mr. Gokhale, please do not misunderstand my position.

SHRI H. R. GOKHALE: No, I am not.

SHRI BHUPESH GUPTA: The deliberations of the Select Committee somehow or other came to be known to some people in the business world and they did not like the deliberations to continue along those lines. Somehow or other they took it into their heads. that if a change was made it would be easier for them to resist some of the suggestions for amendments that were being made with a view to radicalising the Companies Act. Now, this should be clarified. Generally it is not done. Why suddenly it was done? When a Minister is put in charge of a Bill, he is allowed to continue till the Bill is over, whether he is Mr. Gokhale or somebody else, but in this particular case a change was made. At that time we came to know from various sources—and we have also our sources of information—that the big business lobby in Delhi became very active. They thought that the Companies (Amendment) Bill, which was under consideration, should not be allowed to be very drastically changed to the detriment of the interests of those business circles and they carried on a lot of lobbying, including Members of Parliament.

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR): Your point is very clear.

SHRI BHUPESH GUPTA: That should be clarified. Generally it is not done.

SHRI NIREN GHOSH (West Bengal): I want to submit...